

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 398 OF 2022**

IN THE MATTER OF:

Lalman Shah & Ors.

...Applicant

Versus

State of M.P. & Ors.

...Respondent

INDEX

SR. NO.	PARTICULARS	PAGES
1.	Reply on behalf of Respondent No. 6/Sasan Power Limited with affidavit.	1-40
2.	ANNEXURE R6/1 A photograph demonstrating the said overland conveyer belt.	41
3.	ANNEXURE R6/2 (COLLY.) The photographs of the DE System in the CHP and in the AHP.	42
4.	ANNEXURE R6/3 A photograph of the DS System in the CHP.	43
5.	ANNEXURE R6/4 (COLLY.) The photographs of the RGTWS System in the CHP along with the photographs of the roads being cleaned with water sprinklers.	44
6.	ANNEXURE R6/5 A photograph showcasing the coal settling pond in the CHP.	45
7.	ANNEXURE R6/6 (COLLY.) The photographs of the AWRS System.	46
8.	ANNEXURE R6/7 A photograph of the Low Nox burner.	47

9.	ANNEXURE R6/8 A photograph of the high stacks installed at the project site by SPL.	48
10.	ANNEXURE R6/9 A photograph of the Electrostatic Precipitator.	49
11.	ANNEXURE R6/10 A photograph of the aforesaid plant.	50
12.	ANNEXURE R6/11 A photograph of the aforesaid plant.	51
13.	ANNEXURE R6/12 (COLLY.) The photographs of the OEMS.	52-53
14.	ANNEXURE R6/13 A photograph of the said display board.	54
15.	ANNEXURE R6/14 A photograph of the water flow meters.	55
16.	ANNEXURE R6/15 The photographs of the Rain Water Harvesting in line with the Jal Sanchay Yojana in SPL township.	56
17.	ANNEXURE R6/16 A photograph of the Bio-methanation plant.	57
18.	ANNEXURE R6/17 The photographs of the plastic shredder used to convert plastic for road making.	58
19.	ANNEXURE R6/18 (COLLY.) The photographs of the greenbelt plantation within the premises of the plant.	59
20.	ANNEXURE R6/19 The pictorial representation of the road, the third party sand heap, fly ash brick manufacturing unit and sand silo and trucks which are all within a close vicinity of the Applicant's house and farm.	60-61
21.	ANNEXURE R6/20 The image of the article published by the local media.	62

22. **ANNEXURE R6/21**
A true copy of the wind direction report. **63-65**
23. **ANNEXURE R6/22**
The details of the employees along with medical results. **66-67**
24. **ANNEXURE R6/23**
The details of the employment as well as the sustenance allowance. **68-69**
25. **ANNEXURE R6/24**
A true copy of the show cause notice dated 18.07.2020. **70**
26. **ANNEXURE R6/25 (COLLY.)**
A true copy of the disciplinary actions taken against the Applicant No.3, his letter accepting his faults and Termination Notice along with the photographs of Applicant No.3 sleeping on duty. **71-76**
27. Vakalatnama on behalf of Respondent No.6 along with power of attorney. **77-81**

FILED BY



SKV LAW OFFICES

Advocates for Respondent No.6

B-50, Defence Colony,

New Delhi-110024

Phone: 011-47099999

Email: lawyers@skvlawoffices.com

Place: New Delhi

Date: 25.03.2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 398 OF 2022**

IN THE MATTER OF:

Lalman Shah & Ors.

...Applicant

Versus

State of M.P. & Ors.

...Respondent

REPLY ON BEHALF OF RESPONDENT No. 6 / SASAN POWER LIMITED

MOST REPECTFULLY SHOWETH:-

I. CONSPECTUS:-

1. The present letter Application has been filed by Mr. Lalman Shah (“**Applicant**”) before this Hon’ble Tribunal against M/s. Sasan Power Limited (“**SPL**”/“**Project Proponent**”). The Applicant in the said Application has claimed that due to the operations of SPL, the life and health of the Applicant and the people residing in the vicinity of SPL have been adversely affected due to the discharge of harmful effluents in the environment.
2. This Hon’ble Tribunal, while taking *Suo-moto* cognizance of the captioned letter Application filed by the Applicant, *vide* Order dated 21.09.2022, was pleased to convert the said letter application into Original Application (“**OA**”). Further, this Hon’ble Tribunal, issued notice and directed SPL and Others to file their reply. Accordingly, in terms of the directions of this Hon’ble Tribunal, SPL is filing the present Reply.

3. It is submitted that SPL is a duly registered company under the provisions of the Companies Act, 1956 and is a wholly owned subsidiary of Reliance Power Limited and is an Independent based Ultra-Mega Power Project with captive coal mines with a total installed capacity of 3960 MW (“**Project**”) located at Sasan, District.- Singrauli, Madhya Pradesh.
 4. SPL has six units of 660 MW each based on super critical technology and has Power Purchase Agreement (PPA) of 25 years for supply of power to 14 distribution companies SPL is supplying the power at the most competitive tariff of Rs 1.196/Unit. benefitting around 47 crore consumers in seven states, namely, Madhya Pradesh (being the lead procurer), Uttar Pradesh, Delhi and NCR, Punjab, Haryana, Rajasthan and Uttarakhand.
 5. The Applicant in the present OA, has claimed the following before this Hon’ble Tribunal:-
 - a. SPL has not taken adequate steps in improving the environment inhabited by the Applicants.*
 - b. Due to the activities undertaken by SPL, the crops are being perished.*
 - c. Applicants are suffering from serious diseases, due to the pollution generated by SPL.*
 - d. SPL is not giving any employment opportunity to the Applicants.*
 - e. No buyer to purchase the land of the complainant.*
 - f. SPL should acquire the land of the Applicants or compensate the applicants with adequate compensation.*
 - g. Seeking constitution of a High Level Committee.*
 6. At the outset, all the averment and contentions raised in the present OA are vehemently denied and opposed.
- Re. Constitution of Joint Committee:-**
7. It is submitted that this Hon’ble Tribunal *vide* its order dated 07.07.2022

constituted a Joint Committee (“JC”) comprising of State Pollution Control Board (“SPCB”/ “MPPCB”) and District Magistrate, Singrauli and directed as under:-

*“3.. The Joint Committee shall meet within four weeks, **undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law.** Factual and action taken report may be furnished within two months by e-mail.....”*

[Emphasis Supplied]

8. The JC had accordingly submitted its factual and action taken report before this Hon’ble Tribunal in compliance of its order dated 07.07.2022. However, this Hon’ble Tribunal vide its order dated 21.09.2022 had observed that:-

*“5. We have gone through the report and find that the **Joint Committee has not properly addressed the issues involved and has casually submitted incomplete report with superficial/conjectural observations.** The Joint Committee has merely mentioned about installation of pollution control arrangements by the Project Proponent but has not looked into the aspects of actual functioning and efficacy thereof and has also not mentioned even a single word regarding compliance with the consent conditions by the Project Proponent as well as the aspects of fly ash generation, storage and disposal. The Joint Committee has also not gone into the question of damage to crops of the applicant caused due to fly ash pollution. The Joint Committee felt contended with the report of the Deputy Director, Farmers Welfare and Agricultural Department, District Singhroli without noticing that in the report the above said officer had merely mentioned that there is no standard available with the Department regarding assessing destruction, damage to crop due to pollution and coal yard. **The report submitted by the Joint Committee merits nothing but outright rejection.** We also express our displeasure over the manner in which the Joint Committee has carried out the inspection and submitted the report without addressing all the relevant material issues involved.*

6. In the facts and circumstances of the case, we are constrained to reconstitute the Committee by adding representatives of Regional Office of MoEF & CC at Bhopal and CPCB and the Joint Committee now comprising of Regional Office of MoEF & CC at Bhopal, CPCB, State PCB and District Magistrate, Singhroli is directed to meet within three

weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law and giving opportunity of being heard to the Project Proponent. State PCB will continue to be the nodal agency for compliance and coordination.

7. *In its report, the Joint Committee shall specifically deal with all relevant issues raised in the application including the following aspects:-*

(i) Compliance with the consent conditions by the Project Proponent;

(ii) Account of the Fly Ash generation, storage and disposal;

(iii) Actual functioning and efficacy of the pollution control measures/ arrangements;

(iv) Quality of air and water in the plant premises and surroundings; and

(v) Compliance with environmental norms and impact of air or water pollution if any on residents of the locality, livestock, soil, vegetation agricultural crops etc.

8. *The Joint Committee shall also make an assessment as to whether any air/water pollution caused by the Project Proponent resulted in any damage to the agricultural crops in the vicinity of the power plant and if so make its recommendations regarding quantum of compensation required to be paid to the affected persons. For this purpose, the Joint Committee may associate one or more of the experts from any of the Agriculture University/Institute in the region and/or seek report from the concerned Revenue Officials regarding average agricultural yield in the affected land and average agricultural yield in other unaffected land in the vicinity.*

9. *Factual and Action Taken Report may be submitted within two months.....”*

[Emphasis Supplied]

9. In light of the aforesaid order, the JC constituted, submitted its detailed factual and Action Taken Report dated 12.01.2023 (“**Report**”) in compliance with the aforesaid order.
10. For the purpose of proper adjudication of the present OA, it is necessary to take the note of the Report submitted by the JC and SPL’s stand on the same.
11. By way of the present Reply, SPL is also placing on record, its response to the Report and steps taken by SPL in compliance of the same. It is most

respectfully submitted that the same shall enable this Hon'ble Tribunal to take an appropriate view while adjudicating the present OA.

Re: Compliance with the Consent conditions by SPL:-

12. It is submitted herein that SPL has had a consistent past of operating its Thermal Power Plant (“**TPP**”) with valid Consent to Operate (“**CTO**”) certificate from the SPCB i.e. MPPCB.

12.1. It is imperative to highlight that JC has submitted its Report to this Hon'ble Tribunal on 12.01.2023. Before proceeding any further it is imperative to highlight that SPL has complied with its CTO obligations. The said CTO conditions, JC's observations and SPL's response to the same are specified below for this Hon'ble Tribunal's easy reference:-

S.NO	SUBJECT ISSUE	OBSERVATION OF THE JC	RESPONSE OF SPL
1.	Sewage Treatment-	With respect to the Sewage Treatment, JC has observed that the effluents from the TPP are being reused in the greenbelt. However, JC observed that a substantial amount of treated effluents is passing through the inner drainage system/ network for which SPL was recommended to keep	Water observed by the JC in the rain water drainage network was due to rain water accumulation and the fire water pipeline leakages. However, SPL has taken into consideration the said observation of the JC and has attended the said issues and also have put in place the standard Operating procedure (“ SOP ”) to ensure that the storm water drains are dry

		the inner drain dry during the non-monsoon seasons.	during non-monsoon seasons.
2.	Regular Reports for Proximate and Ultimate analysis of the coal shall be submitted to MPPMCB	The JC has observed that SPL has not submitted reports pertaining to proximate and ultimate analysis of coal for all parameters including mercury to MPPMCB on a quarterly basis.	SPL has been carrying out the proximate and ultimate analysis of coal on a regular basis and that the reports for the period of October, 2022 to December, 2022 have already been submitted to MPPCB along with its CTO compliance report of Quarter 3 of Financial Year (“FY”) 2022-2023 uploaded on MPPCB portal 01.02.2023.
3.	Fly ash shall be collected and un-utilized fly ash shall be disposed of in the ash pond	JC has observed that SPL is complying with the conditions of the CTO by disposing the un-utilized fly ash in the ash pond, however the JC observed that heavy metal analysis of bottom ash needs to be undertaken by SPL.	SPL has duly complied with its CTO obligations by submitting the analysis report of bottom ash with heavy metals for the period of October, 2022 to December, 2022 and the same has also been submitted to MPPCB along with the CTO compliance report of Quarter 3 of FY 2022-2023 uploaded on MPPCB portal 01.02.2023.

4.	SPL shall regenerate water bodies/ ponds within 5 km radius	As part of its social welfare conditions, SPL is bound by its CTO obligations to regenerate water bodies/ ponds in the village area within the radius of 5km and SPL shall submit the augmentation plan to the Board within 6 months. It was further observed by JC that SPL was yet to submit the augmentation plans for the aforesaid purpose to MPPCB.	SPL has initiated a preliminary identification process of the nearby ponds and water bodies and the same shall be completed before the forthcoming monsoon season. SPL has also been submitting on a regular basis reports pertaining to water table, underground and surface water quality to MPPCB for the augmentation study. SPL has also conducted a detailed hydrological study through Indian Institute of Technology (IIT) Varanasi and report of the same has already been submitted to MPPCB.
5.	SPL must take necessary steps to control fugitive dust from any source of emission	SPL is obligated under the CTO conditions to deploy all indispensable methods to control the fugitive dust from any source of emission/ section/ activities or any leakages, seepages, spillages,	SPL has undertaken all reasonable steps to control the emission of the fugitive dust. In this regard the following is submitted to substantiate the aforesaid claim made by SPL: (a) Installed Dust Extraction System (Total – 27 Nos.) (b) Installed Dust Suppression (“DS”)

		<p>etc. The JC has in its report observed that SPL has installed water sprinklers in place to curb the fugitive dust in OLC, Coal Stock yard, bag filters in CHP and Ash Silos, however, SPL is required to <i>“take steps to strengthen the fugitive dust control measures in the coal stock yard as well as near the coal silo”</i>.</p>	<p>System (Total – 14 Nos.)</p> <p>(c) Installed Rain Gun Type Water Sprinklers (Total – 180 Nos.)</p> <p>(d) Reduced the height of the Coal Heap from 12-13 metres to 8-9 metres as per JC’s recommendation.</p> <p>(e) Installed high pressure pumps to increase the height of the water jet used to control the fugitive dust emission.</p> <p>(f) Development of the greenbelt all around the vicinity of SPL which also helps in preventing the emission of the fugitive dust.</p>
6.	SPL should take good housekeeping steps to avoid any leakages, seepages, spillages etc	SPL is bound under its CTO obligations to maintain the internal roads for the purpose of smooth transportation of material and should also take all reasonable steps to ensure that there are no leakages, seepages, spillages etc. The JC in this regard has	SPL has been on a regular basis complying with its CTO obligations in an extremely professional and diligent manner. It has undertaken adequate remedial steps in ensuring that the storm water drain is dry during non-monsoon season and on a regular basis review is done for the same.

		<p>observed that SPL is maintaining a “Good Housekeeping” practice however, it should take steps in ensuring that the storm water drains are completely dry during the non-monsoon season.</p>	
7.	SPL should take effective steps for extensive green plantation belt	<p>SPL is under a bounden duty under its CTO obligations to install greenbelt plantation within and around its premises. The JC has observed in its report that “<i>two layer plantation is currently in place along with the plant periphery and the same needs to be strengthened in compliance of the stipulated conditions.</i>”</p>	<p>SPL has taken reasonable care and precaution and has duly complied with its CTO obligations by developing the greenbelt of 652 acres by planting around 4,60,000 nos. of plants within the said region as against the Ministry of Environment, Forest and Climate Change (“MoEF&CC”) mandate of developing greenbelt of 475 acres. It is further submitted that SPL has developed substantial greenbelts even in the adjoining areas where no project activities are planned.</p>
8.	Non Hazardous	SPL is bound under its CTO obligations to	SPL has been taking all reasonable care and

	waste must be disposed of scientifically	dispose of the non-hazardous waste in a manner which is not causing any nuisance/pollution. The JC in this regard has observed in its report that SPL is majorly generating the following Non-hazardous waste in the plant premises: i. Card Boards ii. Scrap iii. Wood waste iv. Plastic Waste v. Gunny Bags The JC had further observed that SPL is disposing off i. to iii. to the local scrap vendors, for iv. It is being managed as per the Plastic waste management rules. However, the JC submitted that the inventory list of the said non-hazardous waste is yet to be undertaken.	precaution in disposing off the non-hazardous waste like metallic and non-metallic scrap, packing materials, woods etc on a regular basis and also any ash that is collected from cleaning and maintenance activities is disposed of in ash dyke. Inventory of the said non-hazardous waste is being undertaken on regular basis.
9.	SPL has to comply with all the conditions stipulated by the	It is submitted that SPL has to mandatorily comply with all the conditions specified by the	SPL has duly complied with all the conditions prescribed under the EC. It is submitted that SPL has taken reasonable care by

	Government of India, MoEF&CC in the Environment Clearance	Government of India, MoEF&CC which is prescribed in the Environment Clearance (“EC”). The JC in this regard has observed that “all the EC conditions found to be complied except for the partial compliances observe w.r.t. greenbelt development around the ash dyke.”	developing the greenbelt of 652 acres by planting around 4,60,000 plants within the said region as against the MoEF&CC mandate of developing 475 acres. It is further submitted that SPL is working on to remove the unauthorized encroachments from the peripheral areas and developing the greenbelt in the same thereby strengthening greenbelt in dyke area. It is also pertinent to note that almost all the open areas within the plant premises have been developed by greenbelt plantation.
10.	SPL has to inventorise solid wastes generated in the plant	SPL under its CTO obligations has to mandatorily inventorise solid waste generated in the plant and to submit a detailed plan of disposal to the MPPCB within a month. The JC in this regard has observed in	SPL has ample amount of resources which is responsible for in house management of non-hazardous waste generated within plant and township. It also has installed organic waste converter for conversion of kitchen waste in to manure. Scrap and other non-hazardous

		its report that SPL “.is yet to inventorise the other solid wastes generated in the plant and colony like MSW. “	wastes are inventorised and concerned department sends the scrap to store situated in plant and thereafter it is segregated and disposed off in appropriate manner.
11.	SPL shall maintain free board in all ash dykes as stipulated / directed and shall submit a bench mark bearing report to the MPPCB	SPL is bound to maintain and keep additional free board for accommodating peak rainfall of last 50 years and also to submit a report bearing bench mark level and markings in the ash dykes to the MPPCB within one month from the date of the issuance of the letter. The JC submitted in its report that SPL is maintaining additional free board for accommodating and that SPL is yet to submit the benchmark level bearing report and marking in the dykes to MPPCB.	The Ash dyke raising work is under progress. SPL would be able to submit the marking and level bearing report to the MPPCB post completion of said bund raising work
12.	SPL is under a	SPL is bound to clean	SPL has undertaken the

	bounden duty to clean-up the ash from the drains, nullahs, river and ponds	all the ash from all the nullahs, drains and other water bodies in accordance with the directions issued by MPPCB on a regular basis. The JC in its report has observed that SPL needs to clean the drains where fly ash was flown during the ash dyke failure incidents in 2020.	cleaning process of all the water bodies, drains and nullahs in guidance/consultation with MPPCB and the periodical progress reports are also submitted to MPPCB regularly.
13.	SPL is duty bound to ensure supply of clean drinking water	The JC has in its report observed that SPL is duty bound to ensure supply of clean drinking water to the people in the vicinity through piped water network system in a phased manner which should be borne out of its Corporate Social Responsibility (“CSR”) fund.	Water supply in the vicinity is either done through hand pumps owned by self/panchayat or now overhead tank and pipelines. Overhead tank with pipeline and tap scheme (Amrit Jal Scheme/Nal Jal Scheme) is already being implemented. SPL is providing necessary access support for laying the pipeline under the said scheme and our CSR team is assisting people in the vicinity to avail the benefit of these schemes. There is

			no further requirement of a separate scheme for drinking water supply through pipeline in nearby areas/villages; however in areas where pipeline is still not reached or not feasible, installation of hand pumps are done through Company CSR. Around 500 hand pumps have been installed since start of the project.
14.	Installation of better DS system	The JC has stated in its report that SPL should install better DS measures at the coal stock piles, which might be causing dust in the neighbouring areas including the vicinity of the Applicant.	SPL has taken adequate measures and counter measures to curb the spread/ emission of the dust or even fugitive emission. SPL has reduced the height of the Coal Heap from 12-13 metres to 8-9 metres which has been done pursuant to the JC's recommendation. It is further submitted that two high pressure pumps are also installed to increase in the height of the water jet used to control the fugitive dust emission. SPL has further developed greenbelt all around the

			vicinity of plant for further preventing the emission of the fugitive dust.
15.	Comments on the functioning and the efficacy of the Air Pollution Control Devices (APCD) and also thin layer of coal dust was found during visit	The JC during the site visit has observed that the rain guns at 03 stacker reclaimer yards 1 to 3 in 180 nos. are adequate in numbers, however the height of the all the rain guns when operated at the same time did not result in adequate result of wetting the top at the height of 12 – 13 metres of the coal stock and as a result of which the wind was blowing the coal dust. The JC further observed that during visit it had found deposits on the nearby trees and vegetation a thin layer of coal dust which was indicative of the fact that the APCD measures were not in use on a regular basis.	SPL has taken adequate measures and counter measures to curb the spread/ emission of the coal dust. SPL has reduced the height of the Coal Heap from 12-13 metres to 8-9 metres which has been done pursuant to the JC 's recommendation. It is further submitted that two high pressure pumps are also being operated to increase the height of the water jet used to control the fugitive dust emission. SPL has further developed greenbelt all around the vicinity of plant for further preventing the emission of the fugitive dust. With respect to the thin layer of coal dust found by the JC, that the fugitive dust may be on account of local transportation activities, use of coal as fuel for household cooking and also burning of stubble.

16.	High Emissions observed	<p>The JC had observed high levels of emission which exceeded the prescribed emission standards i.e. 50mg/NM3 were recorded on few occasions in Unit 2. The following are the dates when the same was recorded:</p> <ul style="list-style-type: none"> • 20-29 September • 06 October • 08 October • 19 – 27 October <p>For Unit 3 emission was observed on the following dates:</p> <ul style="list-style-type: none"> • 25 September • 10 October • 19 – 27 October • 30 October <p>However no exceedance was recorded for Unit 4 to Unit 6. The JC observed that the exceedance in Unit 2 and 3 were recorded on account of fewer efficiencies of the Electro Static Precipitators (“ESP”) fields and the charge was inadequate to trap the particles at the level of prescribed standards. It was further pointed out that by maintaining</p>	<p>Normally Emission levels do not exceed prescribed limits when the plant is operating at normal conditions. However, Emission levels sometimes exceed when the plant is under coasting down after tripping of related equipment/shutdown of unit or during unit start up activities. It is SPL’s case that the exceedance was observed by the JC due to the tripping of related equipment/ shutdown and start-up activities.</p>
-----	-------------------------	---	--

		the charge level as per Unit 4 and 6, ESP fields in the Unit 2 and 3, ESP filed units may achieve the standards and to control high emission, timely repair and maintenance is integral.	
17.	Measures to be taken by SPL to curb down the air pollution in the eastern direction	The JC had submitted that the SPL should develop more barriers in the eastern direction to curb down the air pollution in the eastern direction.	SPL has undertaken all reasonable steps to control the emission of the fugitive dust. In this regard the following is submitted to substantiate the aforesaid claim made by SPL: (a) Installed Dust Extraction System (Total – 27 Nos.) (b) Installed Dust Suppression (“DS”) System (Total – 14 Nos.) (c) Installed Rain Gun Type Water Sprinklers (Total – 180 Nos.) (d) Reduced the height of the Coal Heap from 12-13 metres to 8-9 metres as per JC’s recommendation. (e) Installed high pressure pumps to increase the height of the water jet used to control the fugitive dust emission.

			Development of the greenbelt all around the vicinity of SPL which also helps in preventing the emission of the fugitive dust.
--	--	--	---

II. *Actions taken by SPL in terms of the Joint Committee Report:-*

A. *SPL has taken adequate steps in improving the quality of the environment in the local area.*

13. In so far as the present issue is concerned, the Applicant has raised a specific objection that SPL has not taken any efforts *qua* the improvement of environment, also to provide medical and educational services for local residents around the vicinity of the TPP. However, the Applicant has miserably failed to place on record any such document/ photograph which indicates that SPL has acted in a manner which has been detrimental to the environment around the TPP vicinity.

13.1. It is submitted that SPL since the very beginning, has strived to act in terms of Clean Development Mechanism (“**CDM**”) as per which SPL has taken various steps to undertake the Project with utmost care and safety for the environment and also for the people around the vicinity of the TPP. In this regard the following submissions are noteworthy:-

- (a) SPL has been taking adequate steps with regards to improving the environment by providing compensatory services to the Project Affected People (“**PAP**”). SPL provides medical, educational, and also employment opportunities to the people living in the vicinity of

the UMPP.

- (b) It is submitted that like any Power Generator, SPL is obligated to obtain a CTO under the Air (Prevention and Control of Pollution) Act, 1981 for uninterrupted power generation.
- (c) It is not out of place to mention that SPL has undertaken various steps to curb down the pollution and to also preserve the environment for the residents and natives residing in the vicinity.

13.2. In view of the above submissions, it is amply clear that SPL has taken all the necessary and remedial steps to curb the emission of coal dust and other gases.

13.3 Without prejudice to the above, there are various steps that have been taken by SPL for the betterment as well as the safety of the people living in the nearby areas. The said steps are also taken keeping in mind the safety and protection of the personnel working in the TPP. For the ease of reference and for the consideration of this Hon'ble Tribunal, the said steps are stated herein below:-

- (a) **Overland Conveyor** – SPL uses the single flight overland covered coal conveyor belt facility to transport coal from the captive mine to the TPP. By using this facility there is no leakage of coal and it is also safe for the environment.

A photograph demonstrating the said overland conveyor belt is annexed hereto and marked as **ANNEXURE R6/1**.

- (b) **Dust Extraction System** – SPL uses this system to ensure that there is no fugitive emission of dust. It uses a total of thirteen (13) Dust

Extraction (“DE”) systems. One (1) is installed atop the coal silo and the remaining twelve (12) are installed at each intersection of 6 coal bunkers. It is imperative to state herein that each and every single DE system have a filtration capacity of up to 45µm. The sizes of the said bags are 160mm X 3000mm. The location of the DE system installed at each unit is provided as below:-

SL. NO.	LOCATION OF DE SYSTEMS	QUANTITY (IN NOS.)
1.	Coal Silo	1
2.	Coal Bunkers : Unit 1	2
3.	Coal Bunkers : Unit 2	2
4.	Coal Bunkers : Unit 3	2
5.	Coal Bunkers : Unit 4	2
6.	Coal Bunkers : Unit 5	2
7.	Coal Bunkers : Unit 6	2
Total DE Systems in Coal Handling Plant		13

In addition to the above it may be noted that in the Ash Handling Plant (“AHP”) there are a total of 14 DE systems installed. The breakup for the same is provided in a tabular form for an easy reference:

S. NO.	LOCATION OF DE SYSTEMS	QUANTITY (IN NOS.)
1.	Main Ash Silo situated at Unit 1, 2 and 3	4
2.	Main Ash Silo situated at Unit 4, 5 and 6	4
3.	Intermediate Fly Ash Silo of Unit 1, 2 and 3	3
4.	Intermediate Fly Ash Silo of Unit 4, 5 and 6	3
Total DE Systems in AHP:		14

The photographs of the DE System in the CHP and in the AHP is annexed hereto and marked as **ANNEXURE R6/2 (COLLY)**.

- (c) **DS System** – SPL uses this technology to suppress the emission and exposure of dust in the environment and to curb the pollution. For the same, SPL has equipped its each transfer points of the coal conveyor belt inside the plant with DS System. The breakup of the aforesaid system is provided in a tabular form below for easy reference:

S. NO.	LOCATION OF DS SYSTEMS	QUANTITY (IN NOS.)
1.	TP : 1	1
2.	TP: 1A and TP: 1B	2
3.	TP: 2B and TP: 2C	2
4.	TP: 3 and TP: 3A	2
5.	TP: 4 and TP: 4A	2
6.	TP 17, TP, 18, TP 19, TP 20 and TP 21	5
Total DS Systems in CHP:		14

A photograph of the DS System in the CHP is annexed hereto and marked as **ANNEXURE R6/3**.

- (d) **Installation of RGTWS**– SPL has also installed RGTWS in the coal stacking area for curbing the emission of dust pollution. The location of the installed RGTWS system is tabularised below for easy reference:

S. NO.	LOCATION OF RGTWS SYSTEMS	QUANTITY (IN NOS.)
1.	Stacker Reclaimer Yard- 1	60
2.	Stacker Reclaimer Yard- 2	60

3.	Stacker Reclaimer Yard- 3	60
Total RGTWS situated in the Coal Stacking Yard:		180

The Photographs of the RGTWS System in the CHP along with the photographs of the roads being cleaned with water sprinklers is annexed hereto and marked as **ANNEXURE R6/4 (COLLY)**.

- (e) **Coal Settling Pond** – SPL has also installed coal settling ponds which are effective in separating the coal particles from the water and then recycle the water for yard sprinkling as well as belt washing.

A photograph showcasing the coal settling pond in the CHP is marked and annexed to as **ANNEXURE R6/5**.

- (f) **Ash Water Recirculation System (“AWRS”)**– This system is used by SPL to recycle almost 70% of the ash slurry water. Further, the bottom ash collected from the TPP is disposed into the Ash Dyke near the plant in lean slurry form with water and the fly ash on the other hand is disposed in high concentration slurry form. The decanted water from the ash dyke is brought back to the plant and is reused for ash disposal. Surface of the ash deposit in dyke remain wet due to bottom ash slurry and hence does not pose any threat of fugitive emission. The quality and level of the ground water in the ash pond and other areas within plant premises is continuously monitored using 12 numbers of piezometers.

The Photographs of the AWRS System is annexed hereto and

marked as **ANNEXURE R6/6 (COLLY)**.

- (g) **Low NOx Burners** – SPL has installed Low Nox burner which help in reducing the emission of the Nitrogen Oxide. A photograph of the Low Nox burner is annexed hereto and marked as **ANNEXURE R6/7**.
- (h) **High Stacks for better dispersion of pollutants** – SPL has installed two (2) tri-flue stacks of 275m height for the purpose of better dispersion of gaseous and particulate emissions.

A photograph of the high stacks installed at the project site by SPL is annexed hereto and marked as **ANNEXURE R6/8**.
- (i) **High Efficiency Electrostatic Precipitators** – SPL has installed electro static precipitator with 64 fields each operating at 99.96% efficiency thereby drastically reducing the emission of the particulate emission below the National Standard of 50mg/ Nm³ and which is also in compliance with the Emission Regulations of 2015. A photograph of the Electrostatic Precipitator is annexed hereto and marked as **ANNEXURE R6/9**.
- (j) **Effluent Treatment Plant** – SPL has also installed a 150 m³ /Hr capacity effluent treatment plant for the purpose of treatment of all the pre-treated effluents. Post treatment, the effluents are collected in the Central Monitoring Basin and then after checking the quality of the effluent both online and offline; it is used for the wet de ashing, water sprinkling and plantation activities. The plant at the end is a zero discharge unit.

A photograph of the aforesaid plant is annexed hereto and marked as **ANNEXURE R6/10**.

- (k) **Sewage Treatment Plant** – SPL has installed a 70 KLD, 50 KLD and 1250 KLD capacity sewage treatment plant. The water collected in this plant is used for green belt development.

A photograph of the aforesaid plant is annexed and marked hereto as **ANNEXURE R6/11**.

- (l) **Online Environmental Monitoring System** – SPL has also installed a system which is responsible for continuous ambient quality monitoring system and online effluent water quality system for twenty four by seven of the year. These systems along with IP based camera at the outlet of ETP are connected to MP SPCB and Central Pollution Control Board (“**CPCB**”) server.

- i. 3 nos. of Continuous AAQ Monitoring System (“**CAAQMS**”) are installed covering upwind, downwind, and cross wind direction.
- ii. Continuous emission monitoring system (“**CEMS**”) is installed in the flue of all 6 units and the data is being transferred on a real-time basis to the PCB servers.
- iii. In order to monitor the quality of effluent on a continuous basis Online Effluent Monitoring System (“**OEMS**”) is installed at ETP outlet, which is the first installation in Madhya Pradesh.
- iv. In order to monitor the effluent and emission sources, IP

based PTZ camera is installed, which is also connected to the PCB servers.

The Photographs of the OEMS collectively is annexed hereto and marked as **ANNEXURE R6/12 (COLLY)**.

- (m) **Electronic Environmental Parameter Display Board** – SPL has also installed an electronic environmental parameter display board for the purposes of indicating the air quality index etc.

A photograph of the said display board is annexed and marked hereto as **ANNEXURE R6/13**.

- (n) **Water flow meters**– SPL has also installed the Electromagnetic/Ultrasonic type digital water flow meters which are situated at various categorized consumptive water source.

A photograph of the water flow meters is annexed and marked hereto as **ANNEXURE R6/14**.

- (o) **Water conservation** – SPL has also installed and constructed water consumption meters for the purpose of keeping a check on the consumption of water and for preventing any wastage of the water.

- (p) **Jal Sanchay Yojana** – SPL has taken an active part in the Jal Sanchay Yojana which essentially means “Giving Back to the Nature” and under this scheme SPL has installed “Rain Water Harvesting and Ground Water Recharging” (“**RWHGWR**”).

It is pertinent to mention herein that these structures are installed in the following manner:-

S. NO.	TOWNSHIP	GROUND WATER RECHARGE (IN LAKH)
1.	Rain Water Harvesting#1	10.5
2.	Rain Water Harvesting#2	3.2
3.	Poorvanchal Rain Water Harvesting#3	10.7
4.	Site Office Rain Water Harvesting#4	9.7
Total		34.1

The Photographs of the Rain Water Harvesting in line with the Jal Sanchay Yojana in SPL township is annexed and marked hereto as **ANNEXURE R6/15**.

- (q) **Bio-methanation plant** – SPL has installed bio-methanation plant within the premises for the purpose of utilization of the organic waste generated from canteens of the pant area. This plant is also responsible to produce cooking gas as well as green manure. The former is re-used in the canteen itself and the latter is used in horticulture.

A photograph of the Bio-methanation plant is annexed and marked hereto as **ANNEXURE R6/16**.

- (r) **Wealth from Wastage-** SPL has successfully established a system which is in line with the Wealth and Waste program under the umbrella of the Environmental Department of SPL. Using this system SPL has been successful to convert 3000 kg of used paper into useful manure. This system involves the following process:-

- i. Collection of the waste paper from various departments,
- ii. Shredding at the installed waste shredding unit,
- iii. Transportation to the paper waste processing pits,
- iv. Conversion to manure.

The end product is the manure which is in turn used in the horticulture purposes.

- (s) **Installation of the Plastic/ wastage shredding units** – SPL has installed the requisite technology which is responsible for shredding plastic and then converting the same into materials responsible for making of roads. The Photographs of the plastic shredder used to convert plastic for road making is annexed and marked hereto as **ANNEXURE R6/17**.

It is pertinent to present the waste disposal in a table as follows:-

Sl No.	Waste	Source	Estimation Method	Disposal Method
1.	Biological Sludge	Treatment of sewage	Based on biological process theory and weight after generation	Composed by mixing fine grass moved from lawns and fly ash. Compost used as manure for gardening.
2.	Treated Sewage	Domestic Use of water use	Based on the water supplied for domestic use and measurement at STP	Used in water sprinkling horticulture after treatment
3.	Fly Ash	Combustion of coal	Based on ash % in coal	Disposed of through fly ash

				silo to several cement industries for cement admixture, readymade concrete mixture, fly ash brick manufacturing
4.	Biomedical waste	Occupational health Center	Weight after generation	Disposed of through authorized agency
5.	Hazardous Waste	Plant Process	Weight/ Volume after generation	Disposed off through SPCB authorized recycler
6.	Electronic waste	Use of electrical and electronic instruments	Weight after generation	Disposed of through supplier take back policy

- (t) **Greenbelt Plantation** – There is a greenbelt covering a total 4,60,000 nos. of trees in the total area of 652 acres which has already been developed by SPL, which is in synchronisation with the guidelines issued by the CPCB. Further it may be noted that any available open area within the TPP is also covered by greenbelt plantation. In this regard the location of the greenbelt plantation located within the premises of the plant is as follows:-

S. NO.	LOCATION (CHP & AROUND)	PLANTATION AREA (IN ACRE)	TYPE OF PLANTS	NO. OF TREES (IN NOS.)
1.	Near CHP	15	Casuarina, Shubh Babool,	10,500

			Karanj, Jangal Jilebi, Cacea & other	
2.	Near Dozer yard	4.1	Karanj, Cassia Siamea, cassia rengera	2,498
3.	Near OLC control room	19.05	Peltoform, kadamb, Kaisurana	11,246
4.	Near Material Gate	6.42	Pungamia glubra	3,000
5.	Weigh bridge area	5.56	Karanj, Gulmohar, Jakaranda, Jangal Jalebi	5,941
6.	Near Hydrogen plant	8.94	Guava, pomegranate, Casuarina, arjuna	7,400
7.	Behind work shop	12.2	Mango, Thebitiya, Akesia, Bogenbeliya	3,319
Total greenbelt in CHP area		71.27		43,904

The photographs of the greenbelt plantation within the premises of the plant is annexed and marked hereto as **ANNEXURE R6/18 (COLLY)**.

- (u) **Environmental Monitoring** – SPL has installed a dedicated environmental monitoring system which frequently monitors the air quality, the ground water, surface water and drinking water quality. It is also pertinent to mention herein that SPL has installed an Environmental Monitoring Laboratory, which is equipped with advance equipment and is manned by skilful and qualified staff.

III. PRELIMINARY OBJECTIONS AND SUBMISSIONS:-

Re: No agricultural damage to the Applicant can be attributed upon SPL:-

14. It is submitted that the Applicant has stated that due to the pollution caused from the coal yard of SPL's TPP, the crops of the Applicants are getting destroyed. The allegations of the Applicant are baseless and lack merit in this regard. It is further submitted that the Applicant should be put to strict proof in order to prove/ substantiate the said averment.

14.1. In the context of the said averment, the following is relevant:-

(a) There is a distance of around 280m from the Applicant's house and farm to the TPP boundary. There is one unregistered private fly ash brick manufacturing unit (which is owned by M/s Jiyaram Shah) and also a third party sand heap between the Applicant's house and TPP which is around the distance of 200m north and 60m north of the plant's boundary.

(b) That there is a massive vehicular movement of around 250 to 300 vehicles for movement of bricks and sand which ultimately results in large amount of emissions along with the eroded dust from the heaps which all contribute to the pollution.

The Pictorial representation of the road, the third party sand heap, fly ash brick manufacturing unit and sand silo and trucks which are all within a close vicinity of the Applicant's house and farm is annexed and marked hereto as **ANNEXURE R6/19**.

14.2. It is most respectfully submitted that, no other family has raised any such issue and on the contrary the agricultural business in which the Applicant

is engaged has been praised in the local print media report dated 08.11.2022.

The image of the article published by the local media is annexed and marked hereto as **ANNEXURE R6/20**.

14.3. Furthermore, the Applicant in the present OA, has failed to establish any substantive ground that due to the activities of SPL, the crops of the Applicant are being adversely affected. In fact, it is contrary to the claims of the local media and also that the Applicant has not applied due diligence in assessing the cause of the problem. The following is relevant to point out in this regard:-

(a) There are houses located near and around the house of the Applicant where the inhabitants burn coal on a daily basis for the purpose of sustenance.

(b) The same is evident from the annual wind flow diagram which shows the annual average pre-dominant wind direction for the period starting from June 2021 to September 2022 from the plant which is towards the west direction, however, the Applicant's house is present on the northern area from the plant.

14.4. The Applicant has failed to provide this Hon'ble Tribunal the above reason and has with a *mala fide* intent suppressed this relevant part.

A true copy of the wind direction report is annexed and marked hereto as **ANNEXURE R6/21**.

Re: SPL has on a regular basis conducted health check-ups:-

15. It is submitted that SPL, on a regular basis conduct health camps and other

health related check-ups in adjacent villages and also the neighbouring villages and has never identified any health related issue which can be attributed to the emissions from the TPP. In order to further bolster the said submission, the following is relevant:-

- (a) SPL has provided/offered primary health care facilities in Surya Vihar and Krishna Vihar, Resettlement and Rehabilitation Colony. In addition to the same, SPL has provided a twenty four (24) hour ambulance and emergency services which connects patients from here to secondary and tertiary health care facilities.
- (b) SPL has also ensured that OPD at primary health centres is available to all and this service is used by almost 19,000 people every year.
- (c) SPL has also played a pivotal role in the recent hard times of COVID-19 by providing ambulance services, sanitization services and also distribution of masks.

15.1. The Applicant by merely stating that the operations of the TPP has deteriorated the health of the Applicant, it is a completely false averment and lacks merit. Further, the Applicant should be put to strict proof in order to state the same. It is submitted that SPL has also conducted annual health check-ups of its 54 workers and no health issue has been reported.

The details of the employees along with medical results are annexed and marked hereto as **ANNEXURE R6/22**.

Re: *SPL is providing adequate employment opportunities to the local residents in the area:-*

16. It is submitted that SPL has provided ample employment opportunities to

the locals residing in the vicinity of the TPP. The employment opportunities are offered for TPP operations subject to their qualification, skills and expertise. It is not out of place to mention herein that SPL has employed around **Eighty three** (83) people from the Sasan village itself with the help of the contractors and also that **Ninety five** (95) have been provided with sustenance allowances.

The details of the employment as well as the sustenance allowance is annexed and marked hereto as **ANNEXURE R6/23**.

16.1. At this juncture, it is pertinent to mention herein that son of the Applicant No.1, Mr. Baliram Shah ("**Applicant No.3**") was provided an employment as an Operator through contractors, and was employed for a period of five years between 2016 to 2021. In this regard, SPL had also issued a gate pass in favour of the Applicant No.3 which categorically demonstrates the proof of his employment.

16.2. Thereafter, the employer of the Applicant No. 3 found out that the Applicant No.3 was not imparting with his professional obligations and duties as:-

(a) The Applicant No.3 had provided incorrect readings of the reservoir 2, which ultimately had an adverse impact on the TPP. It is only pursuant to the same that a show cause notice was issued by the contractor to the Applicant No.3 to provide explanation for his inaction/ misconduct/ callous attitude towards work.

A true copy of the show cause notice dated 18.07.2020 is annexed herewith as **ANNEXURE R6/24**.

(b) The Applicant No.3 provided in writing thereby accepting his faults

and undertook before the contractor, that such careless behaviour will not repeated in future on his part.

- (c) The Applicant No.3 was also found sleeping while being at the TPP premises during the work hours.
- (d) Thereafter, the Applicant No.3 continued to display the same recalcitrant behaviour towards work thereby provoking the contractor to serve him with a temporary suspension notice dated 11.10.2021, thereby suspending him for seven days and also imposing a fine of Rs. 1000/ for his negligence.
- (e) Post the suspension period, the Applicant No.3 continued to show his incorrigible attitude by not joining back, thereby ultimately provoking the contractor to send a final notice through the registered post-dated 22.10.2021 which stated that he has failed to join the work which was a violation of the terms and conditions of the service. A copy of the said letter was also sent to the Collector Singhroli (MP), Assistant Labour Commissioner Singhroli (MP), Head HR SPL (MP).

A true copy of the disciplinary actions taken against the Applicant No.3, his letter accepting his faults and Termination Notice along with the photographs of Applicant No.3 sleeping on duty are annexed and marked hereto as **ANNEXURE R6/25 (COLLY.)**

- 16.3. Without Prejudice to the above, it appears that the present OA has been filed by the Applicant with the sole purpose to pressurize SPL in providing the Applicant No.3 with permanent job on SPL's payroll, not only filing the

present OA, but by also filing frivolous and fabricated complaints before the CM Helpline, Labour Court.

Re: SPL is under no legal obligation to purchase the land belonging to the Applicant and no prima facie case against SPL to provide any monetary relief to the Applicant in the failure of acquiring the land:-

17. It is submitted that SPL is under no legal obligation to purchase the land of the Applicant, as it has already acquired a significant portion of the land for the purposes of operating the TPP. It has also finished the process of land acquisition by acquiring the land which was listed in the initial phase of the project.

17.1. It is further submitted that SPL has already acquired an additional twenty to forty (20-40) metres of isolated land which is along the plant boundary. As SPL has adequate land no further additional land is required to be purchased. SPL also intends to maintain and curb environmental pollution emitted and is taking reasonable steps to do so.

17.2. It is further submitted that SPL is operating the TPP, keeping the larger public picture in mind. It is taking all the reasonable steps to ensure that the pollution is restricted and is minimal. SPL is operating its TPP to reduce pollution levels, protect the environment for human habitation, and to also control the fugitive emissions by acting in strict adherence to the standards and principles set out in the CTO granted to the plant by the SPCB.

Re: No Bribe has been given by the General Manager to the Regional Officer:-

18. It is humbly submitted that the applicant is wrong in stating that the

General Manager of SPL was involved in bribing the Regional Officer MPPCB.

- 18.1. The Applicant while making such an accusation should be put to strict proof in order to substantiate the said averment.

Re: *SPL is not bound to supply cooking fuel:-*

19. SPL is not bound to supply any cooking fuel in the houses of people residing within the vicinity. SPL further submits that it does not have any direct control on petroleum commodities. However, it would be pertinent to highlight that its CSR team is continuously engaged in assisting people in availing the benefits of government led national missions like “Ujjawala Yojna”.

Re: *No adverse finding made by the JC against SPL:-*

20. A pointwise summary of the submissions of SPL is provided hereinbelow:-
- (a) No evidence has been found which could categorically lead to the conclusion that SPL's Operations have a negative impact on the crops yield.
 - (b) No adverse finding or evidence has been placed on record which could conclude that operations of SPL has any negative impact on health of nearby community.
 - (c) The Geography of the TPP of SPL is conclusive of the fact that the Applicant's house is positioned on the North direction of the TPP and the prominent wind pattern of the area is indicative of the fact that the wind flows from the West to the East, which is conclusive of the fact that the TPP operations do not hamper the day to day

livelihood of the Applicant.

- (d) SPL's efforts and commitment of acting in pursuance to its CTO obligations were addressed and appreciated by the JC.
- (e) No finding has been rendered by JC which states that deterioration of water and soil quality in the area, which could be attributable to TPP of SPL.
- (f) No finding has been rendered pertaining to the dust falling in the vicinity of the Applicant as the height of the stack is 275m.

Re. Conclusion in terms of the above submissions:-

21. In view of above submissions following can be concluded:-

- (a) SPL has deployed adequate measures to counter the emission of dust and other fugitive emission.
- (b) SPL has provided employment within the vicinity, and has employed around 83 people and pertinently more than 100 people are being provided indirect employment.
- (c) SPL is also providing sustenance allowance to 95 people of INR. 9325/ month.
- (d) No liability can be attributable upon SPL even in case of ambient air quality in the vicinity of Applicant's house is found to be PM 100.0 μ g / m³ data, though not admitted, as the same is for factors and reasons attributable to others as specified hereinabove and cannot be solely attributed to SPL.
- (e) SPL has developed greenbelt of 652 acres whereby it has planted around 4,60,000 plants and trees against the mandate of MoEF&CC

of 475 acres. SPL has also developed 2/3/4/ tier greenbelt all along the periphery wherever any the project construction /development (FGD) work was never contemplated.

- (f) SPL has CSR teams deployed to assess the needs of the community for health, education, employment of people in affected areas.
- (g) In order to curb the fugitive emissions, SPL has developed a multilayer plantation of casurina trees of 12-15 metres.
- (h) SPL is also using rain guns with two pumps simultaneously to better address the aspect of DS and also the height of the coal stock piles has been reduced from 12-13 metres to 8-9 metres.

21.1. It is now pertinent to mention herein that the JC has not passed any adverse finding or any adverse order against SPL. In view of the findings of the JC, it is submitted that SPL has taken all necessary steps and duly complied with all the environmental rules and regulations.

22. Drawing strength from the above submissions made on behalf of SPL, the present OA does not merit the indulgence of this Hon'ble Tribunal and is liable to be dismissed.

FILED BY



SKV LAW OFFICES

Advocates for Respondent No.6

B-50, Defence Colony,

New Delhi-110024

Phone: 011-47099999

Email: lawyers@skvlawoffices.com

Place: New Delhi

Date: 25.03.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 398 OF 2022

IN THE MATTER OF :-

Lalman Shah & Ors.

... Applicant

Versus

State of M.P & Ors

... Respondents

AFFIDAVIT

I, Ankur Varma, S/o. Late Sh. B.N. Varma, aged 41 years, having office at 28 1st Floor, School Lane, Bengali Market, New Delhi-110001, Authorised Representative of Respondent No. 6 i.e. M/s Sasan Power Limited, do hereby solemnly affirm, declare and state on oath as under:-

1. I am duly Authorized Representative of Respondent No. 6 Company in the instant Original Application and as such I am well conversant with the facts and circumstances of the present case, based on the information and knowledge as derived from the records maintained by the Respondent No. 6 in its ordinary course of business .
2. That I have read the accompanying Reply and I say that the same has been drafted under my instructions, and that the contents therein are true and correct to the best of my knowledge and belief.
3. That the Annexures filed along with the accompanying Reply are true copies of their respective originals.



25 MAR 2023

4. That the facts stated above in the above affidavit are true and correct to the best of my knowledge. No part of the same is false and nothing material has been concealed therefrom.

[Signature]
Sasan Power Limited
★

DEPONENT

VERIFICATION

I, Ankur Varma, the deponent above named do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi, on this 25 day of March, 2023.

25 MAR 2023

[Signature]
Sasan Power Limited
★

DEPONENT

Ankur Varma
01/6836/2022
I Identify the Executant/Deponent
Who has Signed in my presence

25 MAR 2023

NOTARY PUBLIC
★ RAJRISHI (Advocate) ★
R.N.: 117566/19
Ex Date: 04/12/24
★ GOVT. OF INDIA ★

ATTESTED
[Signature]
Notary Public, Delhi

921

ANNEXURE R6/1

Overland Conveyor




TRUE COPY

922

ANNEXURE R6/2 (COLLY.)

Dust Extraction



923

ANNEXURE R6/3

Dust Suppression




TRUE COPY

924

ANNEXURE R6/4 (COLLY.)

Rain water gun



Coal Settling pond



(Ash Water Recirculation System)



927

ANNEXURE R6/7

Low NOx Burner




TRUE COPY

High Stacks



High Efficiency ESP



Effluent Treatment Plant



Sewage Treatment Plant

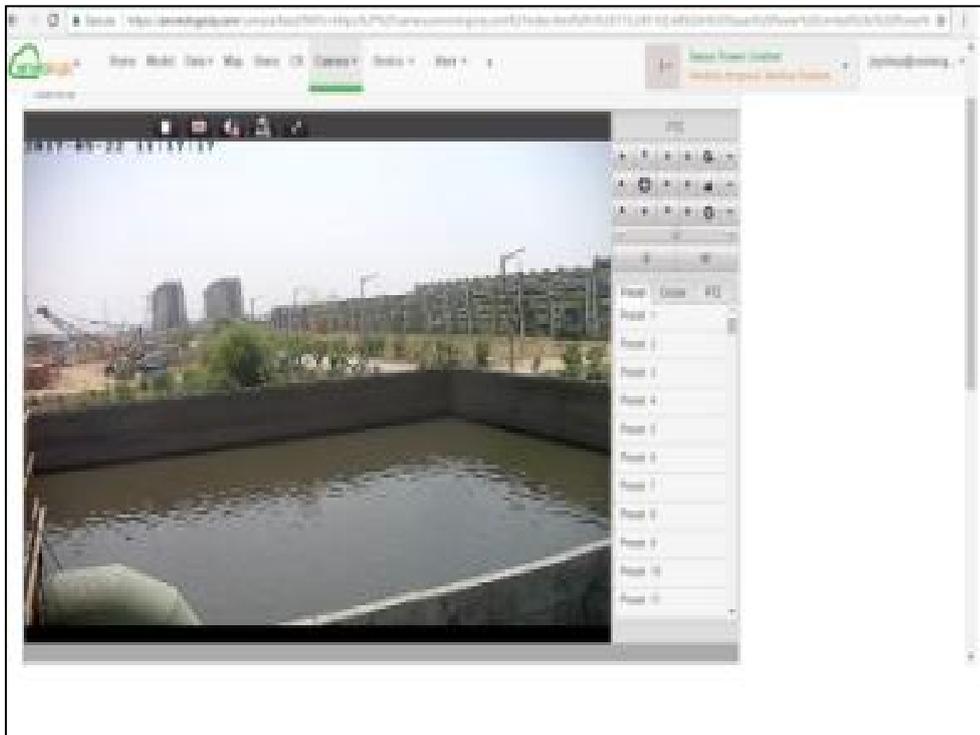


932

ANNEXURE R6/12 (COLLY.)

Online Environmental Monitoring System





934

ANNEXURE R6/13

Electronic Environmental parameter display board




TRUE COPY

935

ANNEXURE R6/14

Water Flow Meters




TRUE COPY

Rainwater Jal Sanchay Yojana



Bio-methanation plant



Plastic/waste shredding units



939

ANNEXURE R6/18 (COLLY.)

Greenbelt



ANNEXURE R6/19

FLY ASH BRICK MANUFACTURING UNIT



SAND SILO AND TRUCKS



941

SAND HEAP




TRUE COPY

नौकरी छोड़कर खेती कर रहे भाइयों ने किया कमाल

जैविक खेती कर कृषि को बनाया मुनाफे का धंधा

सिंगरौली ■ राज नूज़ नेटवर्क

हमेशा से भारत कृषि प्रधान देश कहा जाता है यहां पर अधिकतर आबादी आज भी गांव से निवास करती है भारत के अधिकतर जनता कृषि पर आधारित है एवं अपने जीवन की आवश्यकताओं की पूर्ति के लिए वह कृषि कार्य पर ही निर्भर है लंबे समय से पुराने खेती के तरीकों ने एक तरफ जहां किसानों के लिए मुश्किलें पैदा कर दी हैं तो वहीं दूसरी तरफ आज किसान बदहाली का शिकार होता जा रहा है। ऐसे में वैज्ञानिक तरीके से खेती करना किसानों के लिए एकमात्र विकल्प बचा है एवं कई किसान ऐसे भी हैं जो कि लगातार वैज्ञानिक पद्धति से खेती कर अपनी कमाई लाखों और करोड़ों रूप में कर रहे हैं। अधिकतर किसानों के द्वारा फसलों के उत्पादन के लिए रसायनिक खादएं जहिले कीटनाश पदार्थों का उपयोग करने लगे है जो कि इंसानों के स्वास्थ्य और मिट्टी दोनों के लिए हानिकारक है। इसी के साथ साथ खातावरण भी प्रदूषित होता जा रहा है। इन सभी चीजों को रोकने के लिए यदि किसान रसायनिक तरीकों की जगह कृषि के जैविक तरीकों का उपयोग करें तो इन समस्याओं पर काफी हद तक काबू पाया जा सकता है।



लौकी-खीरा टमाटर एवं बींस की बंपर पैदावार

शासन क्षेत्र में युवा किसान के द्वारा की गई ऑर्गेनिक खेती के माध्यम से वर्तमान में टमाटर लौकी खीरा एवं बींस सहित अन्य सब्जियां उगाई गई है क्योंकि इन सब्जियों को उगाने में किसी भी प्रकार की किसी भी रासायनिक खाद का प्रयोग नहीं किया गया है अतः उगाई गई यह सब्जियां सेहत के लिए काफी अच्छी मानी जाती है जिसकी मांग भी बाजार में लगातार बढ़ती जा रही है। आपको बताते चलें कि खेती की वह विधि जिसमें रसायनिक उर्वरकों एवं कीटनाशकों के बिना या कम प्रयोग से फसलों का उत्पादन किया जाता है। जैविक खेती कहलाती है। इसका अहम उद्देश्य मिट्टी की उर्वरक शक्ति बनाए

शासन क्षेत्र के रहने वाले युवाओं ने अपनाई जैविक एवं वैज्ञानिक खेती

सिंगरौली जिला मुख्यालय से महज कुछ किलोमीटर की दूरी पर स्थित है शासन अन्तर्गत मेरा फार्म प्रोजेक्ट का प्लॉट और ठीक उसी प्लॉट के पास में ही है युवा कृषक का खेत जहां पर काफी लंबे अरसे से बजर पड़ी भूमि पर खेती करने का एक नयाब तरीका दिए हुए इसके सामने खेती के धंधे को लाभ का धंधा बना दिया। दर्शन युवा किसान के द्वारा वैज्ञानिक पद्धति से खेती की शुरुआत की गई एवं एक तरफ जहां वैज्ञानिक पद्धति से कम लागत में बेहतर उत्पाद तो वहीं दूसरी तरफ रासायनिक खादों उससे दूरियां बनाते हुए इसके सामने चुनौतियों को पार करते हुए आज एक मिरासत पैरा की है। एक तरफ जहां नौकरी छोड़ने के बाद यह युवा कृषक बेरोजगार हो गया गया था तो वहीं दूसरी तरफ आज इस युवा ने नौकरी से कहीं बेहतर मुनाफा कृषि के माध्यम से प्राप्त करना सीख लिया है। इसके साथ ही वह 10 अन्य घरों के लोगों को रोजगार देने में भी सफल हुआ है युवा कृषक की माने तो हर साल कृषि के माध्यम से वह लाखों रूपए कमा रहे हैं एवं अपने घर के स्थिति को खेती के माध्यम से संभाले हुए है युवा किसान के द्वारा उद्यानिकी विभाग से ड्रिप इरिगेशन का सिस्टम प्राप्त कर पौधों की सिंचाई के लिए प्रयोग किया है। आपको बताते चलें कि ड्रिप इरिगेशन यह पद्धति है, जिसमें पौधों की जड़ों में पाइप की सहायता से पानी प्रदान किया जाता है। एक तरफ पौधों को कम पानी में पौधों से बेहतर एवं ज्यादा उत्पाद की प्राप्ति हर साल यह किसान कर लेते हैं।

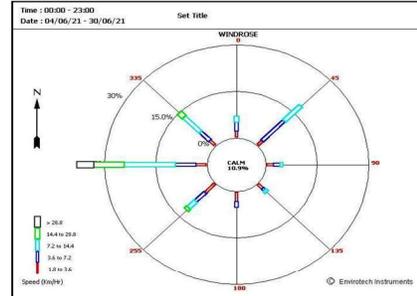
रखने के साथ साथ फसलों का उत्पादन बढ़ना है। जैविक खेती का मुख्य उद्देश्य यही है कि मिट्टी की उर्वरक शक्ति को नष्ट होने से बचाया जाए और खाने की चीजों जिनका उपयोग हम रोज करते हैं और उनमें रसायनिक चीजों के इस्तेमाल को रोका जाए। फसलों को ऐसे पोषक तत्व उपलब्ध करानाएं जो कि मृदा और फसलों में अनुपलब्ध हो और सूक्ष्म जीवों पर असरदायक हो। जैविक खेती करने से फसल उत्पादन बढ़ता है, जिससे किसानों की आय भी बढ़ती है। भारत जैसे कृषि प्रधान देश में यह बहुत ही आवश्यक है कि किसान खेती के जैविक तरीकों का इस्तेमाल करें, जिससे फसलों का उत्पादन बढ़ेगा। इससे विश्व में खाद्य आपूर्ति की समस्या तो हल होगी

ही साथ ही साथ किसानों का भौतिक स्तर भी सुधरेगा। भारत में अधिकतर जगह खेती वर्षा पर आधारित है और आजकल वर्षा समय के अनुरूप नहीं हो रही, जिससे खेती को भी नुकसान होता है। अगर किसानों द्वारा जैविक खेती को अपनाया जाए तो इस समस्या से भी निजात पाई जा सकती है। इस प्रकार जैविक खेती के प्रयोग से उत्पादन तो कई गुना बढ़ता ही है। साथ ही साथ खातावरण को भी हानि नहीं पहुंचती और खाने के लिए केमिकल मुक्त भोजन भी प्राप्त होता है, जिससे स्वास्थ्य को भी हानि नहीं होती। आज के समय में हमारे पास कई ऐसे उदाहरण मौजूद हैं जिसने फसलों के उत्पादन को पहले से कई गुना बढ़ा दिया।

Wind Rose :Apr. – Jun., 2021



Instrument Under Maintenance



April, 2021

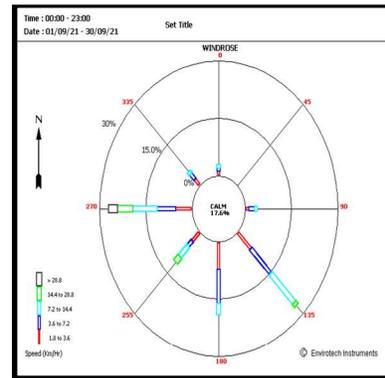
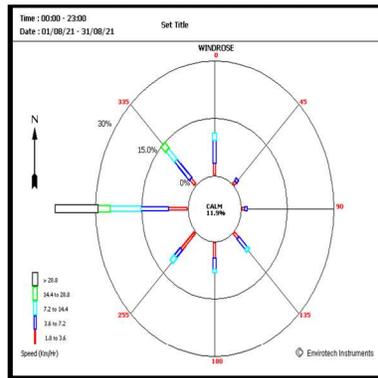
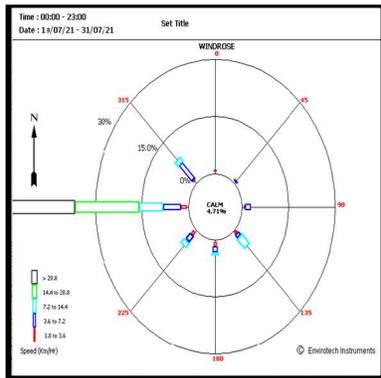
May, 2021

Jun., 2021 (Wind Dir: W)

Confidential

Slide

Wind Rose :Jul. – Sep., 2021



July, 2021 (Wind Dir: W)

August, 2021 (Wind Dir: W)

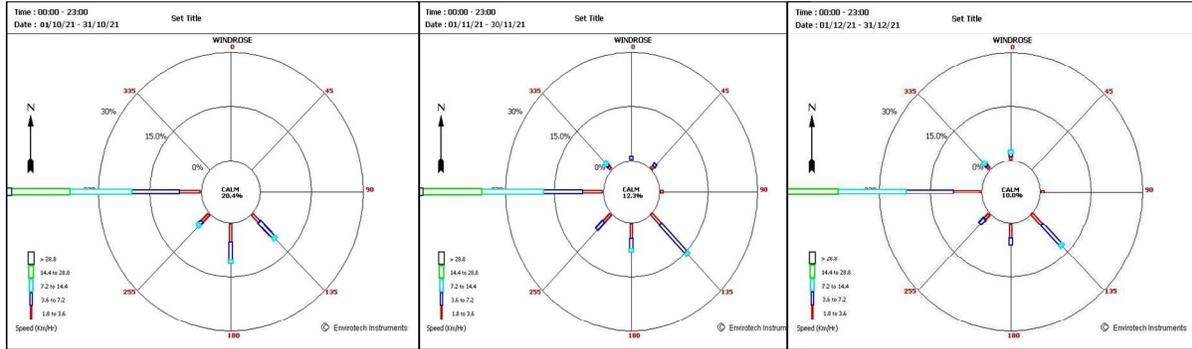
Sept., 2021 (Wind Dir: ESW)

Confidential

Slide

TRUE COPY

Wind Rose :Oct. – Dec., 2021



Oct., 2021 (Wind Dir: W)

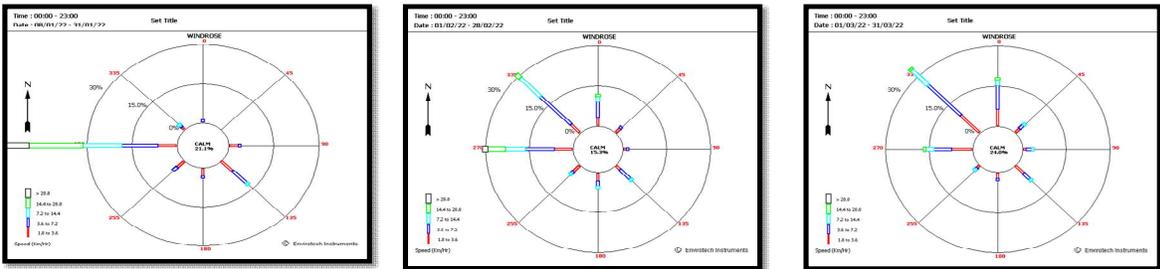
Nov., 2021 (Wind Dir: W)

Dec., 2021 (Wind Dir: ESW)

Confidential

Slide

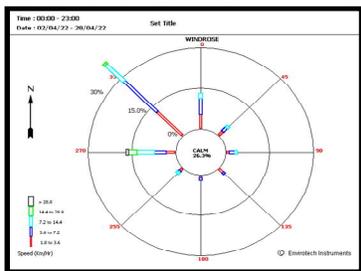
Wind Rose :Jan. – Jun., 2022



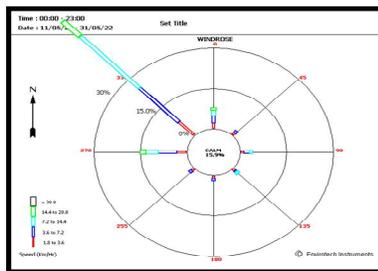
Jan., 2022 (Wind Dir: W)

Feb., 2022 (Wind Dir: WN)

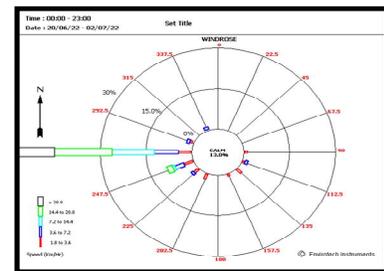
Mar., 2022 (Wind Dir: WNN)



Apr., 2022 (Wind Dir: WN)



May, 2022 (Wind Dir: WN)

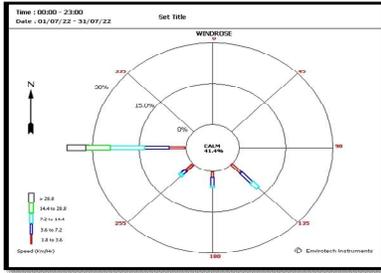


Jun., 2022 (Wind Dir: W)

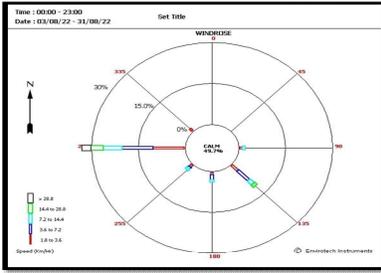
Confidential

Slide

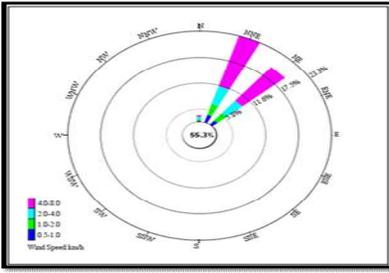
Wind Rose : Jul., 2022 – Sept., 2022 RELIANCE



Jul., 2022 (Wind Dir: WS)



Aug., 2022 (Wind Dir: WS)



Sept., 2022 (Wind Dir: NN)


TRUE COPY

Details of employees along with Medical results

S NO	NAME	FATHERS NAME	DESIGNATION	CATEGORY	AGE	ADDRESS	2020		2021		2022	
							Month	Result	Month	Result	Month	Result
1	Rakesh Kewat	Rajbali Kewat	Rigger	Skilled	34	SASAN, TIYARA, SINGRAULI, MP	Feb	Fit	May	Fit	Apr	Fit
2	Radheram Basor	Mahesar Basor	Rigger	Skilled	42	SASAN, TIYARA, SINGRAULI, MP	May	Fit	May	Fit	Apr	Fit
3	Ram Surat Shah	Shri Vishvanath Pd Shah	Helper	Unskilled	39	SASAN, TIYARA, SINGRAULI, MP	May	Fit	May	Fit	Apr	Fit
4	Sitaram Panika	Rajman Panika	Helper	Unskilled	58	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	May	Fit	Apr	Fit
5	Mukesh Tiwari	Shyam Tiwari	Helper	Unskilled	26	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	May	Fit	Apr	Fit
6	Sanjay Kumar Kewat	Ramsajeevan Kewat	Gas Cutter	Skilled	27	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jun	Fit	Apr	Fit
7	Mahendra Kumar Sen	Ram Sharan Sen	Helper	Unskilled	27	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jun	Fit	Apr	Fit
8	Vinod Kumar Basor	Radheram Basor	Helper	Unskilled	27	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jun	Fit	Apr	Fit
9	Ashwani Chaubey	Ramsagar Choubey	Helper	Unskilled	25	SASAN, TIYARA, SINGRAULI, MP	Aug	Fit	Jun	Fit	Apr	Fit
10	Ramkripal Rajak	Ratilal Rajak	Helper	Unskilled	55	SASAN, TIYARA, SINGRAULI, MP	Aug	Fit	Jun	Fit	Apr	Fit
11	Harichran Vishwakarma	Bhadholan Vishwakarma	Grinder	Skilled	42	SASAN, TIYARA, SINGRAULI, MP	Aug	Fit	Jun	Fit	Apr	Fit
12	Kailashpati Sah	Ranglal Shah	General Fitter	Skilled	50	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	Jun	Fit	Apr	Fit
13	Ramnarayan Yadav	Jag Lal Yadav	Helper	Unskilled	31	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	May	Fit	Apr	Fit
14	Umakant Rajak	Rajnath Rajak	Helper	Unskilled	33	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	Jul	Fit	Apr	Fit
15	Lale Prasad	Matuk Lal	Helper	Unskilled	55	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	Jul	Fit	Apr	Fit
16	Ram Naresh Rajak	Ramkishun Rajak	Welder	Skilled	32	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	Jul	Fit	Apr	Fit
17	Ramjee Chaubey	Ramvisal Chaubey	Rigger	Skilled	45	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	Jul	Fit	Apr	Fit
18	Ram Lala Shah	Mr. Lallu Prasad Shah	Senior Manager	Highly Skilled	40	SASAN, TIYARA, SINGRAULI, MP			Mar	Fit	Feb	Fit
19	Bhagwan Das Shah	Sh. Narayan Das Shah	Manager	Highly Skilled	39	SASAN, TIYARA, SINGRAULI, MP	Feb	Fit	Mar	Fit	Mar	Fit
20	Nitesh Rajak	Kumbhkarar Rajak	Driver	Semi Skilled	30	SASAN, TIYARA, SINGRAULI, MP	Dec	Fit	Dec	Fit	Oct	Fit
21	Jai Prakash Shah	Brij Lal Shah	Helper	Unskilled	30	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Sep	Fit	Sep	Fit
22	Ram Prasad Rajak	Lale Prasad Rajak	Helper	Unskilled	28	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jul	Fit	Apr	Fit
23	Chandra Prakash Soni	Bhagwan Das Soni	Operator	Skilled	25	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jul	Fit	Apr	Fit
24	Ram Kumar Basor	Thail Basor	Helper	Unskilled	48	SASAN, TIYARA, SINGRAULI, MP			Sep	Fit	Sep	Fit
25	Rajendra Prasad Sen	Ram Naresh Sen	Welder	Skilled	31	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	Jul	Fit	Jun	Fit
26	Arun Kumar Dubey	Babole Ram Dubey	Helper	Unskilled	37	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Aug	Fit	Apr	Fit
27	Ram Ji Shah	Ram Kripal Shah	Helper	Unskilled	47	SASAN, TIYARA, SINGRAULI, MP			Sep	Fit	Sep	Fit
28	Kailash Shah	Dadu Saket	Helper	Unskilled	50	SASAN, TIYARA, SINGRAULI, MP			Sep	Fit	Sep	Fit
29	Kamla Prasad	Ramlallu Shah	Helper	Unskilled	37	SASAN, TIYARA, SINGRAULI, MP			Sep	Fit	Sep	Fit
30	Sihiv Kumar Rajak	Amar Nath Rajak	Welder	Skilled	29	SASAN, TIYARA, SINGRAULI, MP					Sep	Fit
31	Devrup Shah	Kanchan Shah	Rigger	Skilled	40	SASAN, TIYARA, SINGRAULI, MP					Nov	Fit
32	Ram Sajeewan Kewat	Baiju Kewat	Gas Cutter	Skilled	40	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	Jul	Fit	Apr	Fit
33	Avdhesh Sen	Ramnaresh Sen	Welder	Skilled	32	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Jul	Fit	May	Fit
34	Lal Bahadur Shah	Lakhesar Shah	Helper	Unskilled	43	SASAN, TIYARA, SINGRAULI, MP					Apr	Fit
35	Ganga Prasad	Raj Man	Helper	Unskilled	33	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jul	Fit	May	Fit
36	Dharmraj Sen	Keshchand Sen	Helper	Unskilled	26	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Jul	Fit	May	Fit

37	Mahendra Shah	Shobhnath Shah	Operator	Skilled	25	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jul	Fit	May	Fit
38	Ramu Prasad Kewat	Ramsajeevan Kewat	Welder	Skilled	33	SASAN, TIYARA, SINGRAULI, MP	Feb	Fit	Jul	Fit	May	Fit
39	Satendra Kumar Shah	Jhurai Prasad Shah	Operator	Skilled	27	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Jul	Fit	May	Fit
40	Suresh Kumar Shah	Vishav Nathe	Helper	Unskilled	28	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jul	Fit	May	Fit
41	Kamlesh Kumar Kewat	Ramlallu	Helper	Unskilled	28	SASAN, TIYARA, SINGRAULI, MP					May	Fit
42	Brijendr Prasad Tiwari	Lallu Ram Tiwari	Helper	Unskilled	39	SASAN, TIYARA, SINGRAULI, MP					Sep	Fit
43	Santosh Kumar Panika	Prahalad Panika	Grinder	Skilled	34	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Jul	Fit	May	Fit
44	Ravi Chandra Shah	Chotan Shah	Rigger	Skilled	43	SASAN, TIYARA, SINGRAULI, MP					Sep	Fit
45	Manoj Kumar Shah	Devroop	Operator	Skilled	28	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Jul	Fit	May	Fit
46	Ram Prasad Shah	Ram Badan	Helper	Unskilled	29	SASAN, TIYARA, SINGRAULI, MP					Sep	Fit
47	Suvendra Kumar Shah	Lakheshar Shah	Operator	Skilled	39	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Aug	Fit	Jul	Fit
48	Shatruhan Lal Shah	Ramdas Shah	Supervisor	Skilled	28	SASAN, TIYARA, SINGRAULI, MP	Sep	Fit	Aug	Fit	Jul	Fit
49	Ramesh Kumar Shah	Mr. Shiv Kumar Shah	Manager	Highly Skilled	36	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Aug	Fit	Jul	Fit
50	Anil Kumar Shah	Lal Bahadur Shah	Operator	Skilled	27	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Aug	Fit	Jul	Fit
51	Ramdhani Shah	Ramjanam Shah	Supervisor	Skilled	28	SASAN, TIYARA, SINGRAULI, MP	Jul	Fit	Aug	Fit	Jul	Fit
52	Seat Lal Saket	Manarakan Saket	Helper	Unskilled	50	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Aug	Fit	Jul	Fit
53	Kamlesh Shah	Ramjan Shah	Helper	Unskilled	36	SASAN, TIYARA, SINGRAULI, MP	Oct	Fit	Aug	Fit	Jul	Fit
54	Chote Lal Rajak	Amar Nath Rajak	Welder	Skilled	34	SASAN, TIYARA, SINGRAULI, MP					Jul	Fit

ANNEXURE R6/23

Sustenance 948 Allowance C95 - sust
selonim

Sr.	Sr.no.	SusID	Name	Father's Name	Age	BankName	BankA/c No.	Pay Amt	IFSC
1	9	0101-140	Jamuna Prasad	Panchdhari N	43	SBI,Sasan	36340385123	9125	SBIN0010826
2	11	0101-151	Jukuni Shah	Late. Devnath	46	UBI,Sasan	577702010001700	9125	UBIN0557773
3	14	0101-159	Dinesh Kumar	Chhotelal Par	30	SBI,Sasan	32184921296	9125	SBIN0010826
4	19	0101-184	Pankaj Soni	Krishna Prasad	21	SBI,Sasan	31867664499	9125	SBIN0010826
5	34	10120007602	Ramesh Kumar	Durga Prasad	21	SBI,Sasan	31320930511	9125	SBIN0010826
6	35	10120007605	Durga Prasad	Mohan Sahu	38	SBI,Sasan	30609397990	9125	SBIN0010826
7	127	10120044501	Munni Lal Sahu	Brigu Prasad	26	UBI,Sasan	577702010001762	9125	UBIN0557773
8	128	10120044601	Shravan Kumar	Brigu Prasad	20	SBI,Sasan	30666839310	9125	SBIN0010826
9	129	10120044701	Motilal Sahu	Bhrigu Sahu	27	SBI,Sasan	30695407873	9125	SBIN0010826
10	130	10120044801	Setlal Sahu	Brigu Prasad	25	SBI,Sasan	30666923235	9125	SBIN0010826
11	151	0101-216	Videsh Kumar	Chhotelal Par	29	UBI,Sasan	577702010007643	9125	UBIN0557773
12	174	10130002101	Ram Prasad S	Dadai Prasad	22	SBI,Sasan	32204329276	9125	SBIN0010826
13	194	10130005101	Chote Lal Sahu	Ram Kumar S	28	SBI,Sasan	31141176949	9125	SBIN0010826
14	195	10130005803	Sunita	Kamlesh Prasad	32	SBI,Sasan	31175122145	9125	SBIN0010826
15	196	10130005903	Siya Ram	Kewal Sahu	34	UBI,Waidhan	395102010017912	9125	UBIN0539511
16	197	10130005905	Arvind	Siya Ram	18	Madhyanchal	80021238886	9125	SBINORRMBGB
17	198	10130006103	Ram Lallu Sahu	Ram Bichar Sahu	22	UBI,Sasan	577702010001749	9125	UBIN0557773
18	206	10130006907	Abhilal Basor	Baban Basor	30	UBI,Sasan	577702010002729	9125	UBIN0557773
19	215	10130009801	Algu Sahu	Chotelal Sahu	36	UBI,Sasan	577702010001955	9125	UBIN0557773
20	216	10130009901	Ram Lallu Sahu	Chotelal Sahu	30	UBI,Sasan	577702010008942	9125	UBIN0557773
21	217	10130010001	Ram Milan Sahu	Chotelal Sahu	28	UBI,Sasan	577702010008508	9125	UBIN0557773
22	281	10130019403	Ram Milan	Rajnath Sahu	38	SBI,Morwa	10773238054	0	SBIN0003767
23	282	10130019405	Rajesh Kumar	Ram Milan	21	SBI,Waidhan	31333166843	0	SBIN0003848
24	283	10130019409	Ramkaran Sahu	Rajnath Sahu	33	UBI,Sasan	577702010010697	0	UBIN0557773
25	288	10130023101	Ram Lal Lohar	Sarju Lohar	30	SBI,Sasan	30572531276	9125	SBIN0010826
26	292	10130023601	Babua Ram Basor	Hiralal Basore	34	Madhyanchal	8087506212	9125	SBINORRMBGB
27	300	10130024701	RajBali Nai	Buddhu Nai	40	SBI,Sasan	30866854262	9125	SBIN0010826
28	312	10130027301	Kailash Prasad	Birjhu Sahu	29	SBI,Sasan	11237849793	9125	SBIN0010826
29	313	10130027401	Kamalesh Prasad	Birjhu Sahu	26	SBI,Sasan	31137967733	9125	SBIN0010826
30	314	10130027501	Hiramani Sahu	Birjhu Sahu	26	UBI,Sasan	577702010021754	9125	UBIN0557773
31	315	10130027601	Shyam Sunda	Birjhu Sahu	24	SBI,Sasan	31137977242	9125	SBIN0010826
32	316	10130027801	Lakshan Dhar	Ram Nath Sahu	35	SBI,Sasan	30699207734	9125	SBIN0010826
33	317	10130027901	Jagdish Sahu	Ram Nath Sahu	28	SBI,Sasan	30699207484	9125	SBIN0010826
34	318	10130028001	Shiv Lal Sahu	Ram Lal Sahu	37	SBI,Sasan	31590892212	9125	SBIN0010826
35	326	10130029001	RamChandra	Lal ji Nai	35	SBI,Sasan	30699151484	9125	SBIN0010826
36	327	10130029003	Vijay	RamChandra	18	SBI,Sasan	30705515360	9125	SBIN0010826
37	328	10130029004	Anil	RamChandra	18	SBI,Sasan	30700570562	9125	SBIN0010826
38	329	10130029201	Ramasankar	Lal ji Nai	29	SBI,Sasan	30699151698	9125	SBIN0010826
39	330	10130029301	Sita Saran Nai	Lal ji Nai	26	SBI,Sasan	30699151949	9125	SBIN0010826
40	331	10130029401	Shiv Shankar	Ram Avtar Nai	40	UBI,Sasan	577702010009266	9125	UBIN0557773
41	332	10130029403	Brijesh	Shiv Shankar	20	UBI,Sasan	577702010009626	0	UBIN0557773
42	333	10130029501	RamSagar Nai	Indra Pati	40	SBI,Sasan	20191008502	9125	SBIN0010826
43	334	10130029503	Krishna Prasad	Ramsagar Nai	18	UBI,Sasan	577702010008695	9125	UBIN0557773
44	347	10130032101	Ramadhar Sahu	Janak Dhari Sahu	33	UBI,Waidhan	395102010015501	9125	UBIN0539511
45	348	10130032501	Lalu Prasad Sahu	Dadai Shah	32	SBI,Sasan	30701929294	9125	SBIN0010826
46	349	10130032503	Anita	Lalu Prasad Sahu	19	SBI,Sasan	31878024874	9125	SBIN0010826
47	361	10130034701	Shalik Ram Sahu	Bandhu Sahu	35	UBI,Waidhan	395102010005518	9125	UBIN0539511
48	362	10130034801	Savai Lal Sahu	Bachcha Sahu	28	UBI,Sasan	577702010015715	9125	UBIN0557773
49	371	10130035401	Ramanuj Sahu	Dadai Prasad	23	SBI,Sasan	31752973609	9125	SBIN0010826

51	372	10130035503	Krishna Dayal	Kedhuram Sa	24	Madhyanchal	8087476388	9125	SBINORRMBGB
	373	10130035509	Ramnarayan	Kedhuram Sa	32	Madhyanchal	8087476945	9125	SBINORRMBGB
52	374	10130035601	Ramadayal Sh	Dadai Prasad	19	SBI,Sasan	31359990055	9125	SBIN0010826
53	399	0101-393	Lakhpatiya	Dadai Pd. Sha	54	Madhyanchal	8087476832	9125	SBINORRMBGB
54	419	10140004003	Keso Prasad	Ram Saran	30	UBI,Sasan	577702010006320	0	UBIN0557773
55	420	10140004008	Javantlal	Ramsaran nai	24	SBI,Sasan	20038999043	9125	SBIN0010826
56	421	10140004103	Ram Lakhsim	Ram Kishun	30	UBI,Sasan	577702010016840	0	UBIN0557773
57	428	10140007601	Babu ji	Jagannath Ba	34	SBI,Sasan	33911017314	9125	SBIN0010826
58	467	10140019003	Sant Kumar	Gopi Chand S	18	UBI,Sasan	577702010001793	9125	UBIN0557773
59	471	10140019803	Girja Prasad	Ram Badan Sa	19	SBI,Sasan	30879608696	0	SBIN0010826
60	472	10140019901	Ram Lakhan S	Ram Badan Sa	28	UBI,Sasan	577702010002460	9125	UBIN0557773
61	483	10140021503	vijay kumar	dasharam nai	24	UBI,Sasan	577702010021232	9125	UBIN0557773
62	484	10140021509	Viresh Kumar	dasharam nai	22	UBI,Sasan	577702010023450	9125	UBIN0557773
63	485	10140021512	sadavrij	dasharam nai	18	Madhyanchal	8087468005	9125	SBINORRMBGB
64	493	10140022901	Devlal	Tulsi Sahu	32	SBI,Sasan	30955256205	9125	SBIN0010826
65	494	10140023001	Ramlaloo	Tulsi Sahu	37	SBI,Sasan	30955159733	0	SBIN0010826
66	507	0101-431	Sahamati Vis	Krishna Prasa	45	UBI,Sasan	577702010024877	0	UBIN0557773
67	543	0101-75	Ramsharan Nai		53	Madhyanchal	8087471754	9125	SBINORRMBGB
68	596	10230007401	Ramgareeb S	Gopi Sah	32	Madhyanchal	8087486091	9125	SBINORRMBGB
69	597	10230007702	Daloo Sahu	Ramcharitra S	42	UBI,Sasan	577702010010037	9125	UBIN0557773
70	850	10520068701	Ramdhari Pni	Raghubeer Pa	40	UBI,Sasan	577702010012520	0	UBIN0557773
71	851	10520069201	Devdhari Pan	Raghubeer Pa	32	UBI,Sasan	577702010012524	0	UBIN0557773
72	852	10520069204	Ramji Panika	Raghubeer Pa	30	SBI,Sasan	30962532018	9125	SBIN0010826
73	961	10530012101	RamLaluu	Chullu Das	38	UBI,Sasan	577702010015441	9125	UBIN0557773
74	972	10530017301	Sawailal	Rambichare S	23	SBI,Sasan	30815729831	9125	SBIN0010826
75	973	10530017501	Satruhan Lal	Rambichare S	26	SBI,Sasan	30876788998	9125	SBIN0010826
76	1043	10530028901	Ramesh Kum	Sidhnath Pani	38	UBI,Sasan	577702010012519	9125	UBIN0557773
77	1044	10530029001	Suresh Kumar	Sidhnath Pani	35	UBI,Sasan	577702010012518	9125	UBIN0557773
78	1045	10530029301	Nanda Prasad	Sidhnath Pani	32	UBI,Sasan	577702010011798	9125	UBIN0557773
79	1046	10530029401	Rajesh Kumar	Sidhnath Pani	27	UBI,Sasan	577702010012380	9125	UBIN0557773
80	1047	10530029501	Om Prakash	Sidhnath Pani	27	SBI,Sasan	30875621804	9125	SBIN0010826
81	1184	11740000305	Raj Kumar	Parshuram Sh	28	UBI,Sasan	577702010016224	9125	UBIN0557773
82	1185	11740000309	Jay Kumar	Parshuram Sh	25	SBI,Sasan	35387044685	9125	SBIN0010826
83	1186	11740000310	Mant Kumar	Parshuram Sh	21	SBI,Sasan	20250784501	9125	SBIN0010826
84	1231	12630000104	Vijay Narayan	Ramkant Tiwa	34	UBI,Sasan	577702010006984	9125	UBIN0557773
85	1232	12630000109	Suresh Naray	Ramkant Tiwa	30	UBI,Sasan	577702010006986	9125	UBIN0557773
86	1233	12630000303	SantBaleshwa	Ram Lagan Ti	34	SBI,Sasan	11237856416	9125	SBIN0010826
87	1234	12630000403	Rambhajan	Parmeshwar	30	UBI,Waidhan	395102010005774	9125	UBIN0539511
88	1235	12630000410	Ramsajivan	Parmeshwar	32	UBI,Waidhan	395102010016230	9125	UBIN0539511
89	1236	12630000508	Virendra Ku. I	Kamladhar Du	28	SBI,Sasan	32343693247	9125	SBIN0010826
90	1237	12630000604	Lalita Kumari	Ramkishun Sa	20	UBI,Waidhan	395102010722038	9125	UBIN0539511
91	1238	12630000605	Shyاملal	Ramkishun	22	UBI,Sasan	577702010009004	9125	UBIN0557773
92	1239	12630000609	Anita	HridayaLal Sa	20	SBI,Sasan	31380219358	9125	SBIN0010826
93	1240	12630000610	Pradeep	Hridayal Sha	18	UBI,Waidhan	395102010720613	9125	UBIN0539511
94	1241	12630000611	Savita	HridayaLal Sa	19	UBI,Waidhan	395102010726698	9125	UBIN0539511
95	1242	0126-6	Anjani Pd. Du	Jang Bahadur	40	SBI,Sasan	31865741387	9125	SBIN0010826

950



RAHUL ENTERPRISES

Near Vegetable Market, M.P. Chowk, Budhwari Bazar, Korba, Distt- KORBA (C.G.) 495677

क्रमांक 33

दिनांक 18/07/2020

प्रति,
बलिराम शाह पिता श्री लालमन शाह
पता-- ग्राम सासन पोस्ट तियरा जिला सिंगरौली (म0प्र0)

विषय-आपकी कार्य सेवा के प्रति लापरवाही किये जाने की सूचना के संबंध में।

विषयांतगत आपको सूचित किया जाता है कि आप हमारे कंपनी में आपरेटर के पद पर कार्यरत हैं। दिनांक 17/07/2020 को CW Pump house 1 में ड्यूटी कर रहे थे। Reserviore 1 और 2 है जिसका Reserviore 2 का रिडिंग आपके द्वारा गलत दिया गया जिसके कारण कार्य प्रभावित हुआ। आपका यह कृत्य अनुसारासहीनता की श्रेणी में आता है तथा सेवा शर्तों का उलंघन है, आपकी इस गलती के कारण दण्ड स्वरूप 30 दिनों के लिये आपको ड्यूटी से निष्कासित किया जाता है।

अतः इस पत्र के द्वारा आपको सूचित किया जाता है इस प्रकार की लापरवाही एवं गलती आपके द्वारा पाया जाता है तो आपकी कार्य सेवाये हमेशा के लिये समाप्त कर दी जायेगी हैं।

बलिराम शाह





TRUE COPY



RAHUL ENTERPRISES

CONTRACTOR, COAL COMMISSIONING UNLOADING AGENT

Near Vegetable Market, M.P. Chowk, Budhwari Bazar, Korba, Distt- KORBA (C.G.) 495677

E-mail : rahulenterprises01

Post No.

कमांक 52

प्रति,

बलिराम शाह पिता

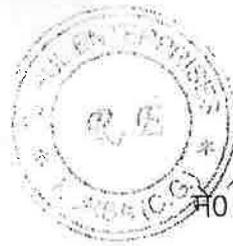
श्री लालमन शाह

पता-- ग्राम--सासन पोस्ट--तियरा जिला सिंगरौली (म0प्र0)

विषय--आपकी कार्य सेवा के प्रति लापरवाही किये जाने एवं बिना सूचित किये ड्यूटी पर अनुपस्थित रहने की सूचना के संबंध में।

विषयांतर्गत आपको सूचित किया जाता है कि आप हमारे कंपनी में आपरेटर के पद पर कार्यरत है। दिनांक 10/10/2021 से बिना किसी लिखित, मौखिक या फोन काल किये लगातार आज तक ड्यूटी पर अनुपस्थित है इस प्रकार की गलती आपके द्वारा कई दोहराया जा चुका है जिसके कारण कार्य प्रभावित हुआ। आपका यह कृत्य अनुसासनहीनता की श्रेणी में आता है तथा सेवा शर्तों का उलंघन है।

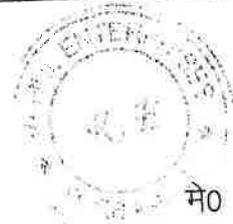
अतः इस पत्र के द्वारा आपको सूचित किया जाता है इस प्रकार की लापरवाही एवं गलती आपके द्वारा पाया जाता है तो आपकी कार्य सेवाये हमेशा के लिये समाप्त कर दी जायेगी हैं।



मे0 राहुल इन्टरप्राइजेज

प्रतिलिपी सूचनार्थ:-

01. कलेक्टर एवं जिला दण्डाधिकारी महोदय, जिला सिंगरौली (म0प्र0)
02. सहायक श्रमायुक्त जिला सिंगरौली (म0प्र0)
03. मानव संसाधन प्रमुख, सासन पावर लिमिटेड सासन जिला सिंगरौली (म0प्र0)



मे0 राहुल इन्टरप्राइजेज

TRUE COPY

Ret. No

Date 11/10/2021

नौटीस

बलिराम शाह ड/० लालमन शाह

गा०- सासन पो०- तियरा जिला-सिभरौली (म०प्र०)

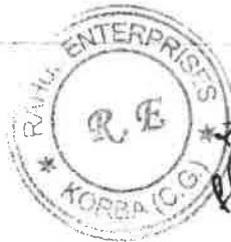
विषय :-

कार्य स्थल पर सीते हुवे जाने के सम्बन्ध में ।

विषयार्थगत आपको सूचित किया जाता है कि आप हमारे कंपनी में ऑपरेटर के पद पर कार्यरत हैं। जो दिनांक - 10/10/2021 को CW Rumb 2 में सीते हुवे पाये जाने के कारण कंपनी आपको 7 दिनों के बिस्व निस्कासीत किया जाता है और इस गलती के कारण दण्ड स्वरुप 10000 रु लगाया गया है।

अतः इस पत्र के द्वारा आपको सूचित किया जाता है इस प्रकार की वापरवाही स्व गलती आपके द्वारा पाया जाता है। तो बिना नौटीस दिये आपकी कार्य सेवार्थ हमेशा के लिये समाप्त कर दी जायेगी ।

अथवा



वास्ते

राहुल इंटरप्रडाजेज

(Handwritten signature)

प्राप्त करता *
नाम -



955



956




TRUE COPY

VAKALATNAMA
957
BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 398 OF 2022

IN THE MATTER OF

Lalman Shah & Ors.

...Applicant

Versus

State of M.P. & Ors.

...Respondents

KNOW ALL to whom these presents shall that I, Ankur Varma, Authorized Representative of Respondent No.6 i.e. M/s/ Sasan Power Limited. do hereby appoint:

Shri Venkatesh, Jatin Ghuliani, Anant Singh, Rishabh Sehgal, Mohit Mansharamani, Kunal Veer Chopra, Bharath Gangadharan, Ashutosh Kumar Srivastava, Nihal Bhardwaj, Kartikay Trivedi, Siddharth Nigotia, Shivam Kumar, Aashwyn Singh, Suhael Buttan, Vineet Kumar, Abhishek Nangia, Siddharth Joshi, Ms. Soumyaa Sharma, Sanjeev Singh Thakur, Punyam Bhutani, (SKV Law Offices) B-50, DEFENCE COLONY, NEW DELHI 110024

To be my/ our advocate/s in the above-named case and authorize him:

To act appear and plead in the above noted cause in this court or in any other court in which the same be tried or heard and also in the appellate courts

To sign, file, verify and present pleadings, replications, appeals cross-objection, or petitions for execution, review, revision, restoration, withdrawal compromise and file replies to petitioner, objections or affidavits as may be deemed necessary or proper for the prosecution of the said cause in all its stages; To file and take back document;

To withdraw, compromise the said cause or submit to arbitration and differences or disputes that may arise touching or in any manner relating to the said cause;

To take out execution proceedings; to deposit, and receive monies, cheques and amounts, refunds of court fees etc. and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the cause of the prosecution of the said cause;

To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the ADVOCATE whether she may think fit to do so and to sign the proper of attorney on my/our behalf;

And I/we undersigned do hereby agree to rectify and confirm all acts done by the advocate or her substitute in the Matter as my/our own acts, as if done by me/us to all intents and purposes;

And I/we undertake that I/We or duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the cause is called.

And I/We the undersigned do hereby agree not to hold the Advocate or her substitute responsible for the result of the said cause as a consequence of his absence from Court when the said cause is called for hearings or for any negligence of the said Advocate or her substitute.

And I we the undersigned hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid she shall be entitled to withdraw from the prosecution of the cause until same is paid. If any costs are allowed for an adjournment the Advocate would be entitled to same.

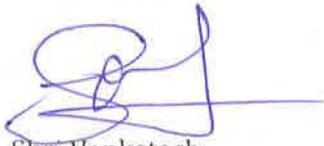
IN WITNESS WHEREOF I/We do have unto set my/our hands to these presents the contents of which have been understood by me us on this 24 day of March, 2023.


ACCEPTED
28/3/2008

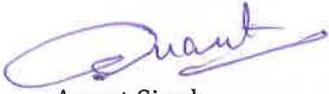



CLIENT





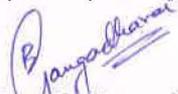
Shri Venkatesh
(D/815/2008)



Anant Singh
D/2353/2018



Mohit Mansharamani
(D/2774/2019)



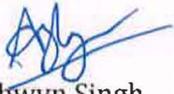
Bharath Gangadharan
(D/7325/2017)



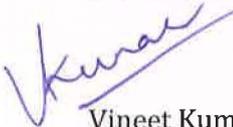
Nihal Bhardwaj
(D/9517/2019)



Siddharth Nigotia
(D/6850/2019)



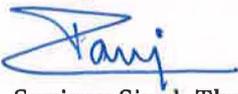
Aashwyn Singh
(D/462/2023)



Vineet Kumar
(D/4863/2019)



Siddharth Joshi
(D/2808/2017)



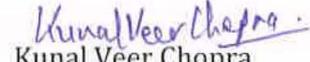
Sanjeev Singh Thakur
(D/6442/2021)



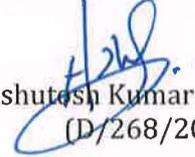
Jatin Ghuliani
(D/3703/2017)



Rishabh Sehgal
(D/4635/2018)



Kunal Veer Chopra
(D/6836/2022)



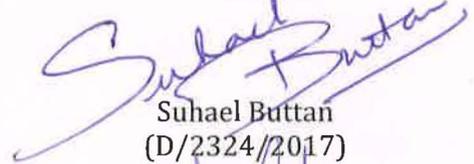
Ashutosh Kumar Srivastava
(D/268/2017)



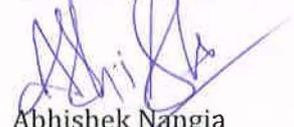
Kartikay Trivedi
(D/5863/2021)



Shivam Kumar
(D/3458/2019)



Suhael Buttan
(D/2324/2017)



Abhishek Nangia
(D/2691/2019)



Ms. Soumyaa Sharma
(D/6328/2020)



Punyam Bhatani
D/4057/2022

959



CHALLAN
MTR Form Number-6



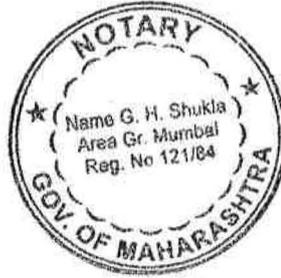
GRN	MH009088504202223P	BARCODE			Date	11/10/2022-15:07:33	Form ID	
Department	Inspector General Of Registration			Payer Details				
Type of Payment	Non-Judicial Stamps General Stamps SoS Mumbai only			TAX ID / TAN (If Any)				
Office Name	GENERAL STAMP OFFICE MUMBAI			PAN No.(If Applicable)	AAKCS0723M			
Location	MUMBAI			Full Name	Sasan Power Limited			
Year	2022-2023 One Time			Fiat/Block No.	Reliance Centre, Ground Floor			
Account Head Details		Amount In Rs.		Premises/Building				
0030056201	General Stamps		500.00	Road/Street	19, Walchand Hirachand Marg, Ballard Estate			
				Area/Locallty	Mumbai			
				Town/City/District				
				PIN	4 0 0 0 0 1			
				Remarks (If Any)	Power of Attorney to Ankur Varma			
				Amount In	Five Hundred Rupees Only			
Total			500.00	Words				
Payment Details		SBIEPAY PAYMENT GATEWAY			FOR USE IN RECEIVING BANK			
Cheque/DD Details		Bank CIN	Ref. No.	10000502022101103027	4746118265530			
Cheque/DD No.		Bank Date	RBI Date	11/10/2022-15:08:14	Not Verified with RBI			
Name of Bank		Bank-Branch	SBIEPAY PAYMENT GATEWAY					
Name of Branch		Scroll No. , Date	Not Verified with Scroll					

Department ID :

Mobile No. : 9920244658

NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document.

सदर चालन केवल दुर्यग निबंधक कार्यालयत नोदणी करवाच्या दस्तासाठी लागू आहे. नोदणी न करवाच्या दस्तासाठी सदर चालन लागू नाही.



Page 1/1

Print Date 11-10-2022 03:08:37



960

POWER OF ATTORNEY



To all whom these presents shall come, we, **Sasan Power Limited**, a Company incorporated under the Companies Act, 1956 having its Registered Office at Reliance Centre, Ground Floor, 19, Walchand Hirachand Marg, Ballard Estate Mumbai MH 400001 IN (hereinafter referred to as the "Company") do hereby nominate, appoint and constitute **Shri Ankur Varma** (hereinafter referred to as the "Attorney"), as our true and lawful Attorney with full powers and authority to do and execute all acts, deeds, matters and things, as hereinafter mentioned on behalf of, in the name of, for the Company, that is to say:



1. To appear and represent the Company in any court of law including civil, criminal, revenue, labour courts, tribunals, forums and any office of the Government whether Central or state or public, municipal or local authorities, tax authorities and to sign, execute, verify, deliver, amend and present plaints, written statements, appeals, revisions, application, etc. and to accept services of all notices, summons, processes of law, orders and judgement
2. To defend any suit or legal proceedings against the Company instituted by any person in any courts, tribunals or other authorities/ agencies.
3. To sign, affirm, declare, amend the plaints, pleadings, applications, statement of defences, petitions, vakalatnamas, affidavits, undertakings and other papers to be filed with concerned Court of Law as may be required for the above purposes and to represent the Company before any courts, tribunals or other authorities/ agencies.
4. To engage or appoint any solicitor, counsel, advocate, pleader, or lawyer in consultation with Head- Legal for the above purposes as well as to obtain legal advice from him.
5. To deposit, withdraw and receive any document and any money or moneys from the court or from the defendant either in execution of the decree or otherwise and sign and deliver proper receipts and discharges for the same for and on behalf of the Company.
6. To apply for inspection and inspect documents and records and to obtain copies of documents and papers.
7. To deposit any money for the purpose of any proceedings.
8. And generally, to do all such acts, deeds, matters and things incidental to the powers hereinbefore mentioned.
9. To apply, make, approve, declare, affirm, sign, execute, vary and amend application(s), bid(s), tender(s), form(s), declaration(s), statement(s), affidavit(s), undertaking(s), deed(s), agreement(s) including but not limited to, Software License Agreement(s), Non Disclosure Agreement(s), Intra-Company Agreement(s), license(s) and such other paper(s), writing(s), document(s), etc as may be required on behalf of the Company in connection with business activities / operations and other services which may be provided by the Company from time to time.
10. To sign, execute, deliver and amend for and on behalf of the Company all kind of paper(s), agreement(s), deed(s), indenture(s) letter(s), correspondence(s), application(s), form(s), declaration(s), undertaking(s), confirmation(s) and Bond(s), which are not specifically mentioned, pay fees and give receipt(s) in connection with the requirements of the Company.



Handwritten signature in blue ink.



The Company hereby agrees to ratify and confirm all the acts, deeds and things lawfully done by the above said Attorney by virtue of these presents and that all acts, deeds and things lawfully done by the aforesaid Attorney shall and shall always be deemed to have been done by the Company.

961

This Power of Attorney shall be effective, binding and operative till the said Attorney is in the service of the Company or revocation of this Power of Attorney, whichever is earlier.

IN WITNESS WHEREOF Sasan Power Limited have caused its Common Seal to be hereunto affixed at Mumbai this ___ day of October, 2022.

12 OCT 2022



The Common Seal of Sasan Power Limited)
was hereunto affixed by Shri Murli Manohar)
Purohit, Authorised Signatory of the)
Company, who has signed these presents)
duly authorized by the Board to issue such)
Power of Attorney)

Murli Manohar Purohit
Murli Manohar Purohit
Authorised Signatory

Accepted

Before Me

Ankur Varma
Ankur Varma

ATTESTED

Attested

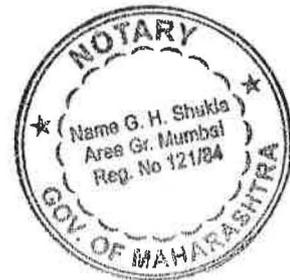
Notary

G H SHUKLA,
NOTARY GREATER MUMBAI
Jagdamba Bhavan, Ground Floor,
Ganpatrao Kadam Marg, Lower Parel,
MUMBAI - 400 013

Murli Manohar Purohit
Name : Shri Murli Manohar Purohit
Designation : Authorised Signatory
Address:
Reliance Centre, Ground Floor, 19,
Walchand Hirachand Marg, Ballard
Estate Mumbai MH 400001 IN



12 OCT 2022



Ankur Varma

